

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 6/82-ALC4/2014 MEETING DATE : 29.08.2014

The Meeting No. 6/82 of 2014-15 to consider the cases/issues under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to Chemical and Allied products and falling under Chapter 29 and 30 was scheduled for 29.08.2014 under the Chairmanship of Shri Jaikant Singh, Addl. DGFT in Room No.11, Udyog Bhawan, New Delhi.

Following members were present:-

Dr. Nitin Jain D/o Biotechnology
Shri Nirmal Kumar, Deputy Director General of Foreign Trade
Shri D.N. Mathur, Consultant, Department of Pharmaceutical
Shri Jasbir Singh, Consultant, Department of C&PC

The committee went through the minutes of earlier NC -III meeting No. 5/82 scheduled for 24.07.2014 but actually held on 22.08.2014.2014 and approved the same.

The following cases/issues were discussed and the committee took the decision as mentioned against the each case.

Case No. B-53	M/s Scott-Edil Pharma Ltd.
Meeting No.06/AM15 dated – 29.08.2014	F.No. 01/82/050/00222/AM14/DES-III
R.A F. No. 22/24/040/00015/AM14	Adv. Lic. No. 2210013866 dt. 17.05.2013
Decision : It was decided to defer the case for 25.09.2014 for comments of Department of Pharmaceuticals.	

Case No. B-54	M/s Techno Drugs & Intermediates(P)
Meeting No.06/AM15 dated – 29.08.2014	F.No. 01/83/050/00530/AM07/DES-III
RLA's File no. 03/95/040/00486/AM07	Adv. Lic. No. 0310392619 dt. 02.08.2006
Decision: In the light of written comments received from Department of Chemicals and Petrochemicals vide their OM No. 14010/66/2011-Ch II dated 28.04.2014 it was decided to request the firm to furnish the following technical details: 1. Details of manufacturing process of this Phenol with chemical equations, molecular formulae, molecular weights. You have enclosed details of Sodium Picosulphate along with the application. 2. Technical literature in support of yield claimed.	

निर्मल कुमार/NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

3. Norms approved in your favor in the past for export of per kg of export item i.e. Bisphenol from Pyridine-2 Aldehyde.
4. Production of export item – Biphenyl and corresponding consumption of each input in past..

The case was deferred for 25.09.2014.

Case No. B-55	M/s. Lepro Herbals Pvt Ltd.
Meeting No.06/AM15 dated – 29.08.2014	F.No. 01/82/050/01367/AM03/DES-III
R.A F. No.05/24/040/00296/AM13	Adv. Lic. No. 0510080872 dt. 18.02.2003

Decision : The case was earlier approved in Norms Committee meeting no. 31/04 dated 12.11.2003. The firm has requested for amendment in the description of Export and import items. The Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to amend the description of Export and import items as per the licence amendment sheet issued by O/o Jt. DGFT, CLA New Delhi on dated 02.04.2007. Accordingly, description of export and import are amended as under. The rest of the minutes would remain same.-

Export item from	Export Item To
Glycyrrhizinic Acid (18 Beta Glycyrrhizinic Acid)	Glycyrrhetic Acid (18 Beta Glycyrrhizinic Acid)
Import items item From	Import items item To
Glycyrrhizinc Acid 75% (Glycyrrhizinc Acid content in the imported material should not be exceed 25% of HPLC)	Glycyrrthizinc Acid 75%

Glycyrrhizinc Acid content in the imported material should not exceed 25% by HPLC as per certificate of analysis given by foreign supplier at the time of import.

RA may take appropriate action as per the decision of Norms Committee.

Case No. B-56	M/s Ecological Chemicals Ltd.
Meeting No.06/AM15 dated – 29.08.2014	F.No. 01/82/050/00932/AM13/DES-III
R.A F. No. 09/24/040/00296/AM13	Adv. Lic. No. 0910053811 dt. 14.09.2012
Decision : It was decided to defer the case for 25.09.2014 for comments of Department of Pharmaceuticals.	

Case No. B-57	M/s Drof Ketel Chemicals I Pvt. Ltd.
Meeting No.06/AM15 dated – 29.08.2014	01/82/171/280/AM14/DES-III

निर्मल कुमार/NIRMAL KUMAR
 Dy. Director, Export Foreign Trade
 Ministry of Commerce
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

	Ad. Licence No. 03104180237 Dt. 0.12..2006 Ad. Licence No. 0310478565 Dt. 14.07.2008 Ad. Licence No. 0310491961 Dt. 24.10.2008 Ad. Licence No. 0310526499 Dt. 30.06.2009 Ad. Licence No. 0310541892 Dt. 23.10..2009 Ad. Licence No. 0310548591 Dt. 01.12.2009 Ad. Licence No. 0310548598 Dt. 01.12..2009 Ad. Licence No. 0310560279 Dt. 15.02.2010 Ad. Licence No. 0310560279 Dt. 15.02.2010 Ad. Licence No. 0310582532 Dt. 26.07.2010 Ad. Licence No. 0310594926 Dt. 04.10..2009
Decision : It was decided to defer the case for 25.09.2014 for comments of Department of Pharmaceuticals.	

Case No. B-58	M/s Shiva Pharma Ltd.
Meeting No.06/AM15 dated – 29.08.2014	F.No. 01/82/162/00016/AM13/DES-III
	Adv. Lic. No. 3410025487 dated 30.10.2009 Adv. Lic. No. 3410025693 dated 25.11.2009 Adv. Lic. No. 3410026511 dated 03.03.2010 Adv. Lic. No. 3410027522 dated 16.07.2010
Decision: It was decided to defer the case for 24.07.2014 for comments of Department of C&PC.	

Case No. B-59	M/s Vivin Labs Ltd.
Meeting No.06/AM15 dated – 29.08.2014	F.No. 01/82/50/00871/AM08/DES-III
R.A F. No. 09/24/040/00138/AM08	Adv. Lic. No. 0910031028 dated 01.08.2007
Decision: It was decided to defer the case for 25.09.2014 for comments of Department of Pharmaceuticals	

Case No. B-60	M/s Unichem Laboratories Ltd.
Meeting No.06/AM15 dated – 29.08.2014	F.No. 01/82/50/00692/AM11/DES-III
R.A F. No. 09/24/040/00138/AM08	Adv. Lic. No. 0310588002 dated 17.08.2010
Decision: It was decided to defer the case for 25.09.2014 for comments of Department of Pharmaceuticals	

Case No. C-7	M/s Gaurav Pharma Ltd., New Delhi
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निर्मल कुमार/NIRMAL KUMAR
 सप्लायर/Export Trade
 Director, Export Trade
 बाणेश्वर, नई दिल्ली
 Udyog Bhawan, New Delhi

Meeting No.06/AM15 dated – 29.08.2014	F.No. 01/82/171/00018/AM13/DES-III
Decision: It was decided to remind the firm / Pharmexcil to furnish the details of manufacturing process to be obtained and Production and consumption data certified by Central Excise Authority. The case was deferred for 09.10.2014.	

Case No.:11/20/82-ALC4/2009	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status:Deffered
1 HQ File :01/82/050/00422/AM10/	RLA File :09/24/040/00144/AM10/	Lic.No/Date:0910038818 06.08.2009	Defer Date:11.09.2014
Decision :Copy of production and consumption data of all inputs has been received from the firm and same has been sent to Department of Pharmaceuticals for their comments.			

Case No.:83/6/82-ALC4/2014	Party Name:SAINOR LABORATORIES PVT LTD	Meet No/Date:6/82- ALC4/2014 29.08.2014	Status: Approved	
HQ File :01/82/050/00485/AM15/	RLA File :09/24/040/00122/AM12/	Lic.No/Date:0910048036 02.08.2011	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/112/2010-Ch. II dated 29.08.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
N -BUTYL MAGNESIUM CHLORIDE (24%)	1 kg	1	N BUTYL CHLORIDE	0.200 kg
		2.	TETRAHYDROFURAN	1.00 kg
RA may take appropriate action as per the decision of Norms Committee.				

Case No.:93/6/82-ALC4/2014	Party Name:SAINOR LABORATORIES PVT LTD	Meet No/Date:6/82- ALC4/2014 29.08.2014	Status: Approved	
HQ File :01/82/050/00495/AM15/	RLA File :09/24/040/00234/AM12/	Lic.No/Date:0910048657 08.09.2011	Defer Date:11.09.2014	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/112/2010-Ch. II dated 29.08.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
N BUTYL MAGNESIUM CHLORIDE (24%)	1 kg	1	N BUTYL CHLORIDE	0.200 kg
		2.	TETRAHYDROFURAN	1.00 kg
RA may take appropriate action as per the decision of Norms Committee.				

निर्मल कुमार/NIRMAL KUMAR
उद्योग भवन, नई दिल्ली
Dy. Director, Ministry of Foreign Trade
विदेश व्यापार विभाग
Director, Ministry of Foreign Trade
व्यापार विभाग, नई दिल्ली
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Case No.: 97/6/82-ALC4/2014	Party Name: SAINOR LABORATORIES PVT LTD	Meet No/Date: 6/82-ALC4/2014 29.08.2014	Status: Approved
HQ File :01/82/050/00499/AM15/	RLA File :09/24/040/00393/AM12/	Lic.No/Date: 0910050139 09.12.2011	Defer Date:
Decision : Committee considered case as per agenda and in light of earlier decision taken in 16/82 meeting held on 19.07.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
Export product	Export Qty.	Sl.No.	Import items
N-Butyl Lithium (15% w/w in n-Hexane (100% Active Basis [Total Export Quantity on 100 % Basis = 18000 kgs.]	1 Kg.	1.	Lithium Metal
		2.	n-Butyl Chloride
		3.	n-Hexane
Qty. allowed			
			0.300 kg
			1.60 kg
			6.66 kg
RA concerned may take further necessary action as per above decision of NC.			

Case No.: 99/6/82-ALC4/2014	Party Name: SAINOR LABORATORIES PVT LTD	Meet No/Date: 6/82-ALC4/2014 29.08.2014	Status: Approved
HQ File :01/82/050/00501/AM15/	RLA File :09/24/040/00400/AM12/	Lic.No/Date: 0910050210 14.12.2011	Defer Date: 11.09.2014
Decision In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/112/2010-Ch. II dated 29.08.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			
Export product	Exp. Qty.	Sl.No.	Import items
N BUTYL MAGNESIUM CHLORIDE 24%	1 kg	1	N BUTYL CHLORIDE
		2.	TETRAHYDROFURAN
			0.200 kg
			1.00 kg
RA may take appropriate action as per the decision of Norms Committee.			

Case No.: 196/10/82-ALC4/2013	Party Name: BOSTIK INDIA PRIVATE LIMITED	Meet No/Date: 6/82-ALC4/2014 29.08.2014	Status: Deffered
HQ File :01/82/050/00379/AM14/	RLA File :07/24/040/00380/AM12/	Lic.No/Date: 0710085024 28.12.2011	Defer Date: 09.10.2014
Decision : Department of Chemicals and Petrochemicals vide their letter no. 46011/45/2010-PC II dated 14.08.2014 has requested the firm to furnish following information:			
1. Technical specifications, % composition (by weight), alongwith specific end use/application and the copy of export order for the export product i.e. Polysocyanate Solution-75% solid may be furnished.			
2. Details and quantity of other indigenous inputs to be used in the manufacture of the export product may be indicated.			

निर्मल कुमार/NIRMAL KUMAR
 Dy. Director, General of Foreign Trade
 Directorate General of Foreign Trade
 वाणिज्य विभाग, Department of Commerce
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 Udyog Bhawan, New Delhi

3. Detailed manufacturing process along with balanced chemical reactions indicating %yield/wastages along with technical justification for wastages at each stage and also on each of the raw material may be furnished.
4. Complete material balance indicating input and output material at each stage of manufacturing process.
5. Details of production of export product under reference and corresponding consumption of raw material in the year 2012-13 and 2013-14 duly certified by CA may be furnished. If the production has not commenced in the past, the details from commencement of production may be furnished duly certified by CA.
6. Any other relevant information.

The case was deferred for 09.10.2014

Case No.: 102/6/82-ALC4/2014	Party Name: SAINOR LABORATORIES PVT LTD	Meet No/Date: 6/82-ALC4/2014 29.08.2014	Status: Approved	
HQ File :01/82/050/00504/AM15/	RLA File :09/24/040/00472/AM12/	Lic.No/Date: 0910050978 25.01.2012	Defer Date: 11.09.2014	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/112/2010-Ch. II dated 29.08.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
N BUTYL MAGNESIUM CHLORIDE 24%	1 kg	1.	N BUTYL CHLORIDE	0.200 kg
		2.	TETRAHYDROFURAN	1.00 kg
RA may take appropriate action as per the decision of Norms Committee.				

Case No.: 186/6/82-ALC4/2014	Party Name: VIVIMED LABS LIMITED	Meet No/Date: 6/82-ALC4/2014 29.08.2014	Status: Approved
HQ File :01/82/050/00588/AM15/	RLA File :09/24/040/00533/AM12/	Lic.No/Date: 0910051036 31.01.2012	Defer Date:
Decision : Committee considered case as per agenda and in the light of earlier decision taken in 36/AM12 meeting held on 06.12.2011 and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-			
Item of Export	Qty	Item of Import	Qty
Dantuff -Z suspension Zinc Pyrithione 48%	1 kg.	1. 2 Chloro Pyridine	0.604 kg.
		2. Zinc Sulphate	0.350 kg.
		3. Sodium Hydrosulphide	0.250 kg.
		4. Activated Carbon	0.01 kg.
		5. Methanol	1.00 kg.
RA concerned may take further necessary action as per above decision of NC.			

निर्मल कुमार / NIRMAL KUMAR
उप निदेशक, विदेश व्यापार
Dy. Director, Foreign Trade
सिंह गेट, मन्त्री भवन, नई दिल्ली
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Case No.: 106/6/82-ALC4/2014	Party Name: SAINOR LABORATORIES PVT LTD	Meet No/Date: 6/82-ALC4/2014 29.08.2014	Status: Approved	
HQ File :01/82/050/00508/AM15/	RLA File :09/24/040/00545/AM12/	Lic.No/Date: 0910051321 16.02.2012	Defer Date: 11.09.2014	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/112/2010-Ch. II dated 29.08.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
N BUTYL MAGNESIUM CHLORIDE 24%	1 kg	1	N BUTYL CHLORIDE	0.200 kg
		2.	TETRAHYDROFURAN	1.00 kg
RA may take appropriate action as per the decision of Norms Committee.				

Case No.: 21/20/82-ALC4/2013	Party Name: HETERO DRUGS LIMITED,	Meet No/Date: 6/82-ALC4/2014 29.08.2014	Status: Deffered
HQ File :01/82/050/01007/AM14/	RLA File :09/24/040/00668/AM12/	Lic.No/Date: 0910052113 11.04.2012	Defer Date: 11.09.2014
Decision : It was decided to defer the case for 11.09.2014 for comments of Department of Pharmaceuticals			

Case No.: 44/20/82-ALC4/2013	Party Name: HIRAN ORGOCHEM LIMITED	Meet No/Date: 6/82-ALC4/2014 29.08.2014	Status: Deffered
HQ File :01/82/050/01030/AM14/	RLA File :03/94/040/00814/AM12/	Lic.No/Date: 0310692029 25.04.2012	Defer Date: 11.09.2014
Decision : It was decided to defer the case for 11.09.2014 for comments of Department of Pharmaceuticals			

Case No.: 76/6/82-ALC4/2014	Party Name: SAINOR LABORATORIES PVT LTD	Meet No/Date: 6/82-ALC4/2014 29.08.2014	Status: Approved	
HQ File :01/82/050/00478/AM15/	RLA File :09/24/040/00030/AM13/	Lic.No/Date: 0910052452 02.05.2012	Defer Date: 11.09.2014	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/112/2010-Ch. II dated 29.08.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
N BUTYL MAGNESIUM 24%	1 kg	1	N BUTYL CHLORIDE	0.200 kg
		2.	TETRAHYDROFURAN	1.00 kg

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 Dy. Director General of Foreign T
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 Udyog Bhawan, New Delhi

CHLORIDE 24%			
RA may take appropriate action as per the decision of Norms Committee.			

13	Case No.:242/6/82-ALC4/2014	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status:Deffered
	HQ File :01/82/050/00644/AM15/	RLA File :09/24/040/00048/AM13/	Lic.No/Date:0910052505 09.05.2012	Defer Date:11.09.2014
Decision : It was decided to defer the case for 11.09.2014 for comments of Department of Pharmaceuticals				

14	Case No.:28/20/82-ALC4/2013	Party Name:HETERO LABS LIMITED	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status:Deffered
	HQ File :01/82/050/01014/AM14/	RLA File :09/24/040/00070/AM13/	Lic.No/Date:0910052608 14.05.2012	Defer Date:11.09.2014
Decision : It was decided to defer the case for 11.09.2014 for comments of Department of Pharmaceuticals				

15	Case No.:38/20/82-ALC4/2013	Party Name:HETERO LABS LIMITED	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status:Deffered
	HQ File :01/82/050/01024/AM14/	RLA File :09/24/040/00069/AM13/	Lic.No/Date:0910052665 17.05.2012	Defer Date:11.09.2014
Decision : It was decided to defer the case for 11.09.2014 for comments of Department of Pharmaceuticals				

16	Case No.:39/20/82-ALC4/2013	Party Name:HETERO LABS LIMITED	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status:Deffered
	HQ File :01/82/050/01025/AM14/	RLA File :09/24/040/00094/AM13/	Lic.No/Date:0910052780 25.05.2012	Defer Date:11.09.2014
Decision : It was decided to defer the case for 11.09.2014 for comments of Department of Pharmaceuticals				

17	Case No.:31/20/82-ALC4/2013	Party Name:HETERO LABS LIMITED	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status:Deffered
	HQ File :01/82/050/01017/AM14/	RLA File :09/24/040/00108/AM13/	Lic.No/Date:0910052814 29.05.2012	Defer Date:11.09.2014
Decision : It was decided to defer the case for 11.09.2014 for comments of Department of Pharmaceuticals				

18	Case No.:20/20/82-ALC4/2013	Party Name:HETERO LABS LIMITED	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status:Deffered
	HQ File :01/82/050/01006/AM14/	RLA File :09/24/040/00127/AM13/	Lic.No/Date:0910052908 07.06.2012	Defer Date:11.09.2014
Decision : It was decided to defer the case for 11.09.2014 for comments of Department of Pharmaceuticals				

निर्मल कुमार/NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

19	Case No.:17/20/82-ALC4/2013	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status:Deffered
	HQ File :01/82/050/01003/AM14/	RLA File :08/24/040/00088/AM13/	Lic.No/Date:0810112512 14.06.2012	Defer Date:11.09.2014
Decision : It was decided to defer the case for 11.09.2014 for comments of Department of Pharmaceuticals				

20	Case No.:18/20/82-ALC4/2013	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status:Deffered
	HQ File :01/82/050/01004/AM14/	RLA File :08/24/040/00090/AM13/	Lic.No/Date:0810112511 14.06.2012	Defer Date:11.09.2014
Decision : It was decided to defer the case for 11.09.2014 for comments of Department of Pharmaceuticals				

21	Case No.:19/20/82-ALC4/2013	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status:Deffered
	HQ File :01/82/050/01005/AM14/	RLA File :08/24/040/00095/AM13/	Lic.No/Date:0810112510 14.06.2012	Defer Date:11.09.2014
Decision : It was decided to defer the case for 11.09.2014 for comments of Department of Pharmaceuticals				

22	Case No.:34/20/82-ALC4/2013	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status:Deffered
	HQ File :01/82/050/01020/AM14/	RLA File :08/24/040/00100/AM13/	Lic.No/Date:0810112516 14.06.2012	Defer Date:11.09.2014
Decision : It was decided to defer the case for 11.09.2014 for comments of Department of Pharmaceuticals				

23	Case No.:91/6/82-ALC4/2014	Party Name:SAINOR LABORATORIES PVT LTD	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status:Approved													
	HQ File :01/82/050/00493/AM15/	RLA File :09/24/040/00196/AM13/	Lic.No/Date:0910053309 20.07.2012	Defer Date:													
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/112/2010-Ch. II dated 29.08.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:																	
<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="2">N BUTYL MAGNESIUM CHLORIDE (24%)</td><td rowspan="2">1 kg</td><td>1</td><td>N BUTYL CHLORIDE</td><td>0.200 kg</td></tr> <tr> <td>2.</td><td>TETRAHYDROFURAN</td><td>1.00 kg</td></tr> </tbody> </table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	N BUTYL MAGNESIUM CHLORIDE (24%)	1 kg	1	N BUTYL CHLORIDE	0.200 kg	2.	TETRAHYDROFURAN	1.00 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed													
N BUTYL MAGNESIUM CHLORIDE (24%)	1 kg	1	N BUTYL CHLORIDE	0.200 kg													
		2.	TETRAHYDROFURAN	1.00 kg													

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Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Director General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

RA may take appropriate action as per the decision of Norms Committee.

24	Case No.:5/22/82-ALC4/2012	Party Name:SANOFI INDIA LIMITED	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status: Approved
	HQ File :01/82/050/00708/AM13/	RLA File :03/95/040/00318/AM13/	Lic.No/Date:0310706473 27.08.2012	Defer Date:
Decision : It was decided to withdrawn the case as it has been already approved by NC in 4/82 meeting dated 03.07.2014.				

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Case No.:95/6/82-ALC4/2014	Party Name:SAINOR LABORATORIES PVT LTD	Meet No/Date:6/82- ALC4/2014 29.08.2014	Status: Approved
HQ File :01/82/050/00497/AM15/	RLA File :09/24/040/00343/AM13/	Lic.No/Date:0910054143 18.10.2012	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/112/2010-Ch. II dated 29.08.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
N BUTYL MAGNESIUM CHLORIDE (24%)	1 kg	1	N BUTYL CHLORIDE	0.200 kg
		2.	TETRAHYDROFURAN	1.00 kg

RA may take appropriate action as per the decision of Norms Committee.

26	Case No.:16/28/82-ALC4/2012	Party Name:CADILA PHARMACEUTICALS LTD.	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status: Approved
	HQ File :01/82/050/00983/AM13/	RLA File :08/24/040/00259/AM13/	Lic.No/Date:0810115897 25.10.2012	Defer Date:
Decision : It was decided to withdraw the case as it is already approved in 4/82 meeting dated 03.07.2014.				

27	Case No.:187/6/82-ALC4/2014	Party Name:VIVIMED LABS LIMITED	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status: Approved
	HQ File :01/82/050/00589/AM15/	RLA File :09/24/040/00380/AM13/	Lic.No/Date:0910054181 29.10.2012	Defer Date:
Decision : In the light of earlier decision taken in meeting no. 21/82 dated 04.10.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				

निर्मल कुमार/NIRMAL KUMAR
उद्योग विभाग, नई दिल्ली
Dy. Director, Ministry of Foreign Trade
विदेश व्यापार विभाग
Director, Ministry of Foreign Trade
वाणिज्य विभाग, Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Dantuff-C (Climbazole)	1 kg	1.	Chloro Ether Ketone (1, Chloro,(4-Chlorophenoxy 3,3-Dimethyl 2-Butanone)	1.12 kg
		2.	Imidazole	0.291 kg
		3.	Potassium Carbonate	0.600 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No.:188/6/82-ALC4/2014	Party Name:VIVIMED LABS LIMITED	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status: Approved
HQ File :01/82/050/00590/AM15/	RLA File :09/24/040/00460/AM13/	Lic.No/Date:0910054617 28.12.2012	Defer Date:

Decision : In the light of earlier decision taken in meeting no. 19/82 dated 02.01.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
EHT (ETHYL HEXYL TRIAZONE)/ETONE	1 kg	1.	PARA NITRO BENZOIC ACID (PNBA)	1.034 kg
		2.	PERCHLORO ETHYLENE (PCE)	0.606 kg
		3.	METHANOL	2.940 kg
		4.	2 ETHYL HEXANOL	0.882 kg
		5.	ACETO NITRILE	1.30 kg
		6.	XYLENE (ORTHO XYLENE)	1.00 kg
		7.	CYANURIC CHLORIDE	0.640 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No.:49/4/82-ALC4/2013	Party Name:ALEKHYA DRUGS PVT LTD.	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status:Rejected
HQ File :01/82/050/00090/AM14/	RLA File :09/24/040/00157/AM13/	Lic.No/Date:0910054675 03.01.2013	Defer Date:

Decision : It was decided to withdrawn the case as it has been already rejected by NC in 4/82 meeting dated 03.07.2014

Case No.:189/6/82-ALC4/2014	Party Name:VIVIMED LABS LIMITED	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status: Approved
HQ File :01/82/050/00591/AM15/	RLA File :09/24/040/00486/AM13/	Lic.No/Date:0910054690 04.01.2013	Defer Date:

Decision : In the light of earlier decision taken in meeting no. 19/82 dated 02.01.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by

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उप महासंचालक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महासंचालक
Directorate General of Foreign Trade
वणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
EHT (ETHYL HEXYL TRIAZONE)/ETONE	1 kg	1.	PARA NITRO BENZOIC ACID (PNBA)	1.034 kg
		2.	PERCHLORO ETHYLENE (PCE)	0.606 kg
		3.	METHANOL	2.940 kg
		4.	2 ETHYL HEXANOL	0.882 kg
		5.	ACETO NITRILE	1.30 kg

RA may take appropriate action as per the decision of Norms Committee

Case No.:13/12/82-ALC4/2013	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status:Deffered
31 HQ File :01/82/050/00437/AM14/	RLA File :09/24/040/00495/AM13/	Lic.No/Date:0910054735 09.01.2013	Defer Date:11.09.2014
Decision : It was decided to defer the case for 11.09.2014 for comments of Department of Pharmaceuticals			

Case No.:203/33/82-ALC4/2012	Party Name:SUBHASH CHEMICAL INDUSTRIES PVT LTD	Meet No/Date:6/82- ALC4/2014 29.08.2014	Status: Approved	
HQ File :01/82/050/01350/AM13/	RLA File :31/83/040/00137/AM13/	Lic.No/Date:3110056802 11.01.2013	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/24/2014-Ch. II dated 10.07.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
DI METHYL ADIPATE Purity +99%	1 kg	1	ADIPIC ACID Purity +99%	0.921 kg
		2.	METHANOL Purity +99%	0.403 kg
RA may take appropriate action as per the decision of Norms Committee.				

Case No.:2/30/82-ALC4/2012	Party Name:MOREPEN LABORATORIES LTD.& MOREPEN INTERNATION	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status:Deffered
33 HQ File :01/82/050/01038/AM13/	RLA File :05/24/040/00389/AM13/	Lic.No/Date:0510343975 23.01.2013	Defer Date:11.09.2014
Decision : It was decided to defer the case for 11.09.2014 for comments of Department of Pharmaceuticals			

निर्मल कुमार/NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
वि. व. व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Case No.:8/10/82-ALC4/2013	Party Name:VIVIMED LABS LIMITED	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status:Deffered
34 HQ File :01/82/050/00191/AM14/	RLA File :09/24/040/00554/AM13/	Lic.No/Date:0910055119 21.02.2013	Defer Date:11.09.2014
Decision : It was decided to defer the case for 11.09.2014 for comments of Department of Pharmaceuticals			

Case No.:190/6/82-ALC4/2014	Party Name:VIVIMED LABS LIMITED	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status: Approved
HQ File :01/82/050/00592/AM15/	RLA File :09/24/040/00551/AM13/	Lic.No/Date:0910055181 25.02.2013	Defer Date:

Decision : In the light of earlier decision taken in meeting no. 19/82 dated 02.01.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
EHT (ETHYL HEXYL TRIAZONE)/ETONE	1 kg	1.	PARA NITRO BENZOIC ACID (PNBA)	1.034 kg
		2.	PERCHLORO ETHYLENE (PCE)	0.606 kg
		3.	METHANOL	2.940 kg
		4.	2 ETHYL HEXANOL	0.882 kg
		5.	ACETO NITRILE	1.30 kg
		6.	XYLENE (ORTHO XYLENE)	1.00 kg
		7.	CYANURIC CHLORIDE	0.640 kg

RA may take appropriate action as per the decision of Norms Committee

Case No.:108/6/82- ALC4/2014	Party Name:SAINOR LABORATORIES PVT LTD	Meet No/Date:6/82- ALC4/2014 29.08.2014	Status:Approved	
HQ File :01/82/050/00510/AM15/	RLA File :09/24/040/00576/AM13/	Lic.No/Date:0910055386 13.03.2013	Defer Date:11.09.2014	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/112/2010-Ch. II dated 29.08.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
36				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
N BUTYL MAGNESIUM CHLORIDE 24%	1 kg	1	N BUTYL CHLORIDE	0.200 kg
		2.	TETRAHYDROFURAN	1.00 kg
RA may take appropriate action as per the decision of Norms Committee.				

निर्मल कुमार/NIRMAL KUMAR
 Dy. Director General of Foreign Trade
 Director General of Foreign Trade
 उद्योग भवन, नई दिल्ली
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Case No.: 57/10/82-ALC4/2013	Party Name: BIOLOGICAL E LTD	Meet No/Date: 6/82-ALC4/2014 29.08.2014	Status: Deffered
HQ File :01/82/050/00240/AM14/	RLA File :09/24/040/00606/AM13/	Lic.No/Date: 0910055420 19.03.2013	Defer Date: 09.10.2014
37 Decision : Department of Biotechnology vide their letter No. BT/IL/05/382/2013-PID dated 17.04.2014 has informed that the reply received from the firm is incomplete. It was decided to call from the firm copy of Batch production record of complete Manufacturing process (up stream, down stream, formulation, filling etc.) showing quantities and use of import inputs". The case was deferred for 09.10.2014.			

Case No.: 157/10/82-ALC4/2013	Party Name: LUPIN LIMITED	Meet No/Date: 6/82-ALC4/2014 29.08.2014	Status: Deffered
HQ File :01/82/050/00340/AM14/	RLA File :03/95/040/00098/AM14/	Lic.No/Date: 0310733961 10.05.2013	Defer Date: 09.10.2014
38 Decision : It was decided to defer the case for 11.09.2014 for comments of Department of Pharmaceuticals			

Case No.:13/6/82-ALC4/2014	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status: Approved
HQ File :01/82/050/00415/AM15/	RLA File :09/24/040/00051/AM14/	Lic.No/Date:0910056038 17.05.2013	Defer Date:

Decision : Committee considered the case as per agenda and in the light of earlier decision taken in meeting no. 22/82 dated 20.02.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S. No.	Import Item	Qty. Allowed kg/kg
39 Cephalixin Monohydrate	1 kg	1.	7-Amino Des-Acetoxy Cephalosporanic Acid (7-ADCA)	0.655
		2.	Ethyl Chloroformate	0.390
		3.	Hexa Methyl Disilazane	0.079
		4.	Trimethyl Chlorosilane(TMCS)	0.232
		5.	Imidazole	0.005
		6.	Carbon Enoanticromos	0.019
		7.	Acetone	0.30
		8.	Isopropyl Alcohol	0.124
		9.	Methanol (Methyl Alcohol)	0.055
		10.	Dimethylformamide (DMF)	0.156
		11.	Methylene Chloride	1.214
		12.	Ethyl Aceto Acetate	0.510
		13.	D(-) Phenyl Glycine base (PG Base)	0.522
		14.	Potassium Carbonate	0.245

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 Dy Director General of Foreign Trade
 निदेशक जनरल, महानिदेशालय
 Directorate General of Foreign Trade
 बाणिज्य विभाग/Department of Commerce
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

RA may take appropriate action as per the decision of Norms Committee.

Case No.:241/6/82-ALC4/2014	Party Name:VEGESNA LABORATORIES PRIVATE LIMITED	Meet No/Date:6/82- ALC4/2014 29.08.2014	Status: Approved
HQ File :01/82/050/00643/AM15/	RLA File :09/24/040/00076/AM14/	Lic.No/Date:0910056095 22.05.2013	Defer Date:

Decision : Committee considered the case as per agenda and in the light of earlier decision taken in meeting no. 18/82 dated 19.12.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg
MAGNESIUM SALT / Magnesium Mono-p-Nitro Benzyl Malonate	1 kg	1.	Para Nitro Benzyl Alcohol	0.874
		2.	Malonic Acid	1.044
		3.	Toluene	1.00

RA may take appropriate action as per the decision of NC.

Case No.: 14/6/82-ALC4/2014	Party Name: GLAND PHARMA LIMITED	Meet No/Date: 6/82-ALC4/2014 29.08.2014	Status: Deffered
41 HQ File :01/82/050/00416/AM15/	RLA File :09/24/040/00065/AM14/	Lic.No/Date: 0910056109 23.05.2013	Defer Date: 09.10.2014
Decision : It was decided to defer the case for 11.09.2014 for comments of Department of Pharmaceuticals.			

Case No.: 133/14/82-ALC4/2013	Party Name: CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date: 6/82-ALC4/2014 29.08.2014	Status: Deffered
HQ File :01/82/050/00718/AM14/	RLA File :03/94/040/00537/AM13/	Lic.No/Date: 0310736138 30.05.2013	Defer Date: 09.10.2014
42 Decision : It was decided to remind the firm to furnish the following technical details: 1. Complete technical details as per Appendix 33. 2. Past production vis-avis Actual consumption of inputs duly certified by Central Excise Authorities. The case was deferred for 09.10.2014			

43 Case No.: 156/14/82-ALC4/2013	Party Name: EYTAN LABS LIMITED	Meet No/Date: 6/82-ALC4/2014 29.08.2014	Status: Deffered
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 Ministry of Commerce
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HQ File :01/82/050/00741/AM14/	RLA File :09/24/040/00087/AM14/	Lic.No/Date:0910056288 07.06.2013	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals			

Case No.:27/13/82-ALC4/2013	Party Name:ADVY CHEMICAL PVT.LTD.	Meet No/Date:6/82- ALC4/2014 29.08.2014	Status: Deffered
44 HQ File :01/82/050/00503/AM14/	RLA File :03/94/040/00269/AM14/	Lic.No/Date:0310740927 10.07.2013	Defer Date:11.09.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Biotechnology.			

Case No.:20/13/82-ALC4/2013	Party Name:VARUN MEDIMPEX INC.	Meet No/Date:6/82- ALC4/2014 29.08.2014	Status: Deffered
45 HQ File :01/82/050/00496/AM14/	RLA File :05/24/040/00134/AM14/	Lic.No/Date:0510363085 21.08.2013	Defer Date:25.09.2014
Decision : It was decided to discuss the comments received from Petrochemical Division of Department of C&PC. The case is deferred for 25.09.2014.			

Case No.:90/13/82-ALC4/2013	Party Name:CATAPHARMA CHEMICALS PVT. LTD.,	Meet No/Date:6/82- ALC4/2014 29.08.2014	Status: Rejected
46 HQ File :01/82/050/00566/AM14/	RLA File :31/83/040/00054/AM14/	Lic.No/Date:3110060069 23.08.2013	Defer Date:
Decision : Withdrawn the case has been already rejected by the NC in its 4/82 meeting dated 03.07.2014.			

Case No.:25/13/82-ALC4/2013	Party Name:CORPORATE CHANNELS INDIA PVT. LTD.,	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status: Approved
HQ File :01/82/050/00501/AM14/	RLA File :13/24/040/00019/AM14/	Lic.No/Date:1310044179 29.08.2013	Defer Date:

Decision : In the light of written comments received from Petrochemical Division of Department of Chemicals and Petrochemicals vide their U.O No. 46011/91/2013-PC- II dated 21.08.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

47	Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
	COPPER BEARING CONTRACEPTIVE DEVICE (COPPER T 380A)	1 kg	1.	COPPER WIRE (99.99% PURITY)	0.0180 kg
			2.	HDPE GRANULES	0.00353 kg
			3.	PE-PE FILM PROCESS	Net +10%
			4.	COPPER TUBE (PURITY 99.99% MINIMUM)	0.00029 kg
			5.	POLYPROPYLENE (GRANULES)-GAMMA	0.00026 kg

निर्मल कुमार/NIRMAL KUMAR
उद्योग विभाग, विदेश व्यापार
Dy. Director, General of Foreign Trade
विदेश व्यापार, महानिदेशालय
Director, General of Foreign Trade
वाणिज्य विभाग, Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

			RADIATION STABILIZED	
		6.	COMPOUND OF LDPE RESIN AND BARIUM SULPHATE	0.00057 kg
		7.	PVC GRANULES	0.00088 kg

RA may take appropriate action as per the packing policy.

	Case No.:47/15/82-ALC4/2013	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status: Deffered
48	HQ File :01/82/050/00809/AM14/	RLA File :13/24/040/00026/AM14/	Lic.No/Date:1310044452 24.09.2013	Defer Date:25.09.2014
Decision : It was decided to defer the case for 25.09.2014 for comments of Department of Chemicals and Petrochemicals				

	Case No.:36/16/82-ALC4/2013	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status: Deffered
49	HQ File :01/82/050/00849/AM14/	RLA File :08/24/040/00259/AM14/	Lic.No/Date:0810125075 25.09.2013	Defer Date:11.09.2014
Decision : It was decided to defer the case for 11.09.2014 for comments of Department of Pharmaceuticals				

	Case No.:38/15/82-ALC4/2013	Party Name:FDC LTD	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status: Deffered
50	HQ File :01/82/050/00800/AM14/	RLA File :03/94/040/00256/AM14/	Lic.No/Date:0310751024 25.09.2013	Defer Date:25.09.2014
Decision : It was decided to defer the case for 25.09.2014 for comments of Department of Pharmaceuticals				

	Case No.:34/19/82-ALC4/2013	Party Name:ELPPE CHEMICALS PRIVATE LIMITED	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status: Deffered
51	HQ File :01/82/050/00979/AM14/	RLA File :03/94/040/00552/AM14/	Lic.No/Date:0310752484 07.10.2013	Defer Date:25.09.2014
Decision : It was decided to defer the case for 25.09.2014 for comments of Department of C&PC.				

	Case No.:171/6/82-ALC4/2014	Party Name:ATUL BIOSCIENCE LIMITED	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status: Deffered
52	HQ File :01/82/050/00573/AM15/	RLA File :52/24/040/00025/AM14/	Lic.No/Date:5210040265 10.10.2013	Defer Date:25.09.2014
Decision : It was decided to defer the case for 25.09.2014 for comments of Department of Pharmaceuticals				

53	Case No.:73/17/82-ALC4/2013	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status: Approved
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निर्मल कुमार/NIRMAL KUMAR
उप महासंचालक विदेश व्यापार
Dy. Director General of Foreign Trade
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Director General of Foreign Trade
वाणिज्य विभाग, नई दिल्ली
Udyog Bhawan, New Delhi

HQ File :01/82/050/00935/AM14/	RLA File :03/95/040/00515/AM14/	Lic.No/Date:0310754530 21.10.2013	Defer Date:	
Decision : In the light of written comments received from Petrochemical Division of Department of Chemicals and Petrochemicals vide their U.O No. 46011/113/2009-PC- II dated 07.08.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Orthoxylene	1 MT	1.	Reformat	1.2565 MT
		2.	Relevat Catalyst & chemicals used in manufacture of Orthoxylene	CIF value limited to 0.90% of FOB value of exports
RA may take appropriate action as per the packing policy.				

Case No.:213/3/82-ALC4/2014	Party Name:TATVA CHINTAN PHARMA CHEM PVT LTD	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status: Deffered
HQ File :01/82/050/00217/AM15/	RLA File :34/24/040/00184/AM14/	Lic.No/Date:3410038266 21.10.2013	Defer Date:25.09.2014
Decision : Department of Chemicals and Petrochemicals vide their OM No. 14010/8/2010-Ch-III dated 30.07.2014 has requested the firm to furnish the following technical details:			
54	1. Details of manufacturing process with chemical equations, molecular formula, molecular weight. 2. Yield obtained in each step. 3. Authentic technical literature in support of yield obtained. 4. CA certificate certifying the production of export item achieved by the firm for the past three years and corresponding consumption of each input.		
The case was deferred for 25.09.2014.			

Case No.:1/3/82-ALC4/2014	Party Name:EYTAN LABS LIMITED	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status: Deffered	
55	HQ File :01/82/050/00005/AM15/	RLA File :09/24/040/00354/AM14/	Lic.No/Date:0910057999 24.10.2013	Defer Date:25.09.2014
Decision : It was decided to defer the case for 25.09.2014 for comments of Department of Pharmaceuticals				

Case No.:60/17/82-ALC4/2013	Party Name:SHAMSHREE LIFESCIENCES LTD.,	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status: Deffered	
56	HQ File :01/82/050/00922/AM14/	RLA File :22/24/040/00051/AM14/	Lic.No/Date:2210014319 24.10.2013	Defer Date:25.09.2014

निर्मल कुमार/NIRMAL KUMAR
उद्योग विभाग, निदेश व्यापार
Director, Ministry of Foreign Trade
विदेश व्यापार महानिदेशालय
Director General of Foreign Trade
राष्ट्रीय निदेश विभाग, उद्योग विभाग
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Decision : It was decided to defer the case for 25.09.2014 for comments of Department of Pharmaceuticals

57	Case No.:7/20/82-ALC4/2013	Party Name:HONEST BIO-VET PVT. LTD	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status: Approved
	HQ File :01/82/050/00993/AM14/	RLA File :08/24/040/00339/AM14/	Lic.No/Date:0810126094 29.10.2013	Defer Date:
Decision : It was decided to withdrawn the case as it has been already approved by NC in 5/82 meeting dated 24.07.2014.				

58	Case No.:36/19/82-ALC4/2013	Party Name:SOHAM ORGANICS PVT LTD	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status: Deffered
	HQ File :01/82/050/00981/AM14/	RLA File :31/83/040/00124/AM14/	Lic.No/Date:3110060943 29.10.2013	Defer Date:25.09.2014
Decision : It was decided to defer the case for 25.09.2014 for comments of Department of Chemicals and Petrochemicals				

59	Case No.:22/24/82-ALC4/2013	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status: Deffered
	HQ File :01/82/050/01221/AM14/	RLA File :09/24/040/00376/AM14/	Lic.No/Date:0910058165 07.11.2013	Defer Date:11.09.2014
Decision : It was decided to defer the case for 11.09.2014 for comments of Department of Pharmaceuticals				

60	Case No.:18/24/82-ALC4/2013	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status: Deffered
	HQ File :01/82/050/01217/AM14/	RLA File :09/24/040/00388/AM14/	Lic.No/Date:0910058173 08.11.2013	Defer Date:25.09.2014
Decision : It was decided to defer the case for 25.09.2014 for comments of Department of Pharmaceuticals				

61	Case No.:33/17/82-ALC4/2013	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status: Deffered
	HQ File :01/82/050/00895/AM14/	RLA File :31/83/040/00149/AM14/	Lic.No/Date:3110061033 11.11.2013	Defer Date:25.09.2014
Decision : It was decided to defer the case for 25.09.2014 for comments of Department of Pharmaceuticals				

62	Case No.:42/24/82-ALC4/2013	Party Name:AHLCON PARENTERALS INDIA LTD.	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status: Deffered
	HQ File :01/82/050/01241/AM14/	RLA File :05/23/040/00330/AM14/	Lic.No/Date:0510371021 13.11.2013	Defer Date:25.09.2014

निर्मल कुमार/NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Director General of Foreign Trade
शांतिनगर, नई दिल्ली
Udyog Bhawan, New Delhi

Decision : It was decided to defer the case for 25.09.2014 for comments of Department of Pharmaceuticals

63	Case No.:30/24/82-ALC4/2013	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status:Deffered
	HQ File :01/82/050/01229/AM14/	RLA File :09/24/040/00391/AM14/	Lic.No/Date:0910058223 13.11.2013	Defer Date:11.09.2014
Decision : It was decided to defer the case for 11.09.2014 for comments of Department of Pharmaceuticals				

64	Case No.:3/19/82-ALC4/2013	Party Name:SIRMAXO CHEMICALS PVT LTD	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status:Approved										
	HQ File :01/82/050/00948/AM14/	RLA File :03/95/040/00625/AM14/	Lic.No/Date:0310757730 13.11.2013	Defer										
Decision : Committee considered the case as per agenda and in the light of earlier decision taken in meeting no. 3/82 dated 08.05.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:														
<table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Quantity Allowed</th></tr> </thead> <tbody> <tr> <td>Povidone Iodine Topical Solution USP 10% (Available Iodine NLT 1% w/v)</td><td>1 kg</td><td>1.</td><td>Povidone Iodine</td><td>1.02 kg per kg content in the export</td></tr> </tbody> </table>					Export product	Export Qty.	Sl.No.	Import items	Quantity Allowed	Povidone Iodine Topical Solution USP 10% (Available Iodine NLT 1% w/v)	1 kg	1.	Povidone Iodine	1.02 kg per kg content in the export
Export product	Export Qty.	Sl.No.	Import items	Quantity Allowed										
Povidone Iodine Topical Solution USP 10% (Available Iodine NLT 1% w/v)	1 kg	1.	Povidone Iodine	1.02 kg per kg content in the export										
RA concerned may take further necessary action as per above decision of NC.														

65	Case No.:37/4/82-ALC4/2014	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status:Deffered
	HQ File :01/82/050/00285/AM15/	RLA File :31/83/040/00141/AM14/	Lic.No/Date:3110061152 25.11.2013	Defer Date:25.09.2014
Decision : It was decided to defer the case for 25.09.2014 for comments of Department of Pharmaceuticals				

66	Case No.:14/24/82-ALC4/2013	Party Name:DR REDDYS LABORATORIES LIMITED	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status:Deffered
	HQ File :01/82/050/01213/AM14/	RLA File :09/24/040/00381/AM14/	Lic.No/Date:0910058344 26.11.2013	Defer Date:25.09.2014
Decision : It was decided to defer the case for 25.09.2014 for comments of Department of Pharmaceuticals				

67	Case No.:24/24/82-ALC4/2013	Party Name:GLAND PHARMA LIMITED	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status:Deffered
	HQ File :01/82/050/01223/AM14/	RLA File :09/24/040/00419/AM14/	Lic.No/Date:0910058352 26.11.2013	Defer Date:25.09.2014

निर्मल कुमार/NIRMAL KUMAR
 सचिव, विदेश व्यापार
 By Order, Secretary, Ministry of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Director General of Foreign Trade
 बाणिज्य विभाग, उद्योग भवन, नई दिल्ली
 Department of Commerce
 Udyog Bhawan, New Delhi

Decision : It was decided to defer the case for 25.09.2014 for comments of Department of Pharmaceuticals

68	Case No.:125/23/82-ALC4/2013	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status: Deffered
	HQ File :01/82/050/01172/AM14/	RLA File :31/83/040/00170/AM14/	Lic.No/Date:3110061658 19.12.2013	Defer Date:25.09.2014
Decision : It was decided to defer the case for 25.09.2014 for comments of Department of Pharmaceuticals				

69	Case No.:181/3/82-ALC4/2014	Party Name:AKZO NOBEL INDIA LIMITED	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status: Deffered
	HQ File :01/82/050/00185/AM15/	RLA File :02/24/040/00053/AM14/	Lic.No/Date:0210198392 02.01.2014	Defer Date:25.09.2014
Decision : It was decided to defer the case for 25.09.2014 for comments of Department of Pharmaceuticals				

70	Case No.:117/6/82-ALC4/2014	Party Name:VIVIMED LABS LIMITED	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status: Deffered
	HQ File :01/82/050/00519/AM15/	RLA File :09/24/040/00517/AM14/	Lic.No/Date:0910058894 09.01.2014	Defer Date:25.09.2014
Decision : It was decided to defer the case for 25.09.2014 for comments of Department of C&PC				

71	Case No.:43/3/82-ALC4/2014	Party Name:INDO PHYTO CHEMICALS PVT LTD	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status: Deffered
	HQ File :01/82/050/00047/AM15/	RLA File :05/23/040/00420/AM14/	Lic.No/Date:0510376464 17.01.2014	Defer Date:25.09.2014
Decision : It was decided to defer the case for 25.09.2014 for comments of Department of Pharmaceuticals				

72	Case No.:22/6/82-ALC4/2014	Party Name:BLUE CIRCLE ORGANICS PVT. LTD.	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status: Deffered
	HQ File :01/82/050/00424/AM15/	RLA File :03/94/040/00582/AM14/	Lic.No/Date:0310767101 21.01.2014	Defer Date:25.09.2014
Decision : It was decided to defer the case for 25.09.2014 for comments of Department of Pharmaceuticals.				

73	Case No.:7/4/82-ALC4/2014	Party Name:NEOGEN CHEMICALS LIMITED	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status: Approved
	HQ File :01/82/050/00255/AM15/	RLA File :03/95/040/00756/AM14/	Lic.No/Date:0310767056 21.01.2014	Defer Date:
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/117/2011-Ch. II dated 05.08.2014, it was decided to ratify				

निर्मल कुमार/NIRMAL KUMAR
उप महादेशिक विदेश व्यापार
Dy. Director, Central of Foreign Trade
विदेश व्यापार महादेशालय
Director, Central of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
ISO PROPYL 2-BROMO ISOBUTYRATE (2-BROMO ISOBUTYRATE D ISOPROPYL / 2-BROMO ISO BUTYRIC ISO PROPYL ESTER)	1 kg	1	ISO BUTYRIC ACID	0.701 kg
		2.	HYDROBROMIC ACID 48%	1.34 kg
		3.	ISO PROPANOL	1.078 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No.:208/3/82-ALC4/2014	Party Name:OGENE SYSTEMS INDIA PVT. LTD.	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status:Deffered
74 HQ File :01/82/050/00212/AM15/	RLA File :09/24/040/00515/AM14/	Lic.No/Date:0910059017 22.01.2014	Defer Date:25.09.2014
Decision : It was decided to defer the case for 25.09.2014 for comments of Department of Pharmaceuticals			

75

Case No.:6/4/82-ALC4/2014	Party Name:NEOGEN CHEMICALS LIMITED	Meet No/Date:6/82- ALC4/2014 29.08.2014	Status: Approved
HQ File :01/82/050/00254/AM15/	RLA File :03/95/040/00757/AM14/	Lic.No/Date:0310767490 23.01.2014	Defer

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/117/2011-Ch. II dated 05.08.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
ISO PROPYL 2-BROMO ISOBUTYRATE (2-BROMO ISOBUTYRATE D ISOPROPYL / 2-BROMO ISO BUTYRIC ISO PROPYL ESTER)	1 kg	1	ISO BUTYRIC ACID	0.701 kg
		2.	HYDROBROMIC ACID 48%	1.34 kg
		3.	ISO PROPANOL	1.078 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No.:65/6/82-ALC4/2014	Party Name:CROWN CHEMICALS PVT.LTD.,	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status:approved
76 HQ File :01/82/050/00467/AM15/	RLA File :03/94/040/00990/AM14/	Lic.No/Date:0310770402 14.02.2014	Defer Date:
Decision : Committee considered the case as per agenda and in the light of earlier decision taken by NC in its 3/82 meeting dated 08.05.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given			

निर्मल कुमार/NIRMAL KUMA
रतन व्यापारिक विदेश व्यापार
Director General of Foreign Trade
विदेश व्यापार महाविदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Piperonal Min. Purity 98%	1 kg	1.	Catechol (Min. Purity 99%)	0.862 kg
		2.	Dichloromethane (Min. Purity 99%)	0.703 kg
		3.	Dimethylsulfoxide (Min. Purity 99%)	0.875 kg
		4.	Hexamine (Min. Purity 96%)	1.000 kg
		5.	Toluene (Min. Purity 97%)	0.430 kg
		6.	Isopropyl Alcohol (Min. Purity 99%)	0.220 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No.:66/6/82-ALC4/2014	Party Name:CROWN CHEMICALS PVT.LTD.,	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status: Approved
HQ File :01/82/050/00468/AM15/	RLA File :03/94/040/00989/AM14/	Lic.No/Date:0310770399 14.02.2014	Defer Date:

Decision : Committee considered the case as per agenda and in the light of earlier decision taken by NC in its 3/82 meeting dated 08.05.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

77	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
	Piperonal Min. Purity 98%	1 kg	1.	Catechol (Min. Purity 99%)	0.862 kg
			2.	Dichloromethane (Min. Purity 99%)	0.703 kg
			3.	Dimethylsulfoxide (Min. Purity 99%)	0.875 kg
			4.	Hexamine (Min. Purity 96%)	1.000 kg
			5.	Toluene (Min. Purity 97%)	0.430 kg
			6.	Isopropyl Alcohol (Min. Purity 99%)	0.220 kg

RA may take appropriate action as per the decision of Norms Committee.

78	Case No.:63/6/82-ALC4/2014	Party Name:ARIHANTANAM LIFECARE PVT. LTD.	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status: Deferred
	HQ File :01/82/050/00465/AM15/	RLA File :03/94/040/01037/AM14/	Lic.No/Date:0310770866 18.02.2014	Defer Date:25.09.2014
	Decision : It was decided to defer the case for 25.09.2014 for comments of Department of Pharmaceuticals			

79	Case No.:64/6/82-ALC4/2014	Party Name:FDC LTD	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0310770862	Defer

निर्मल कुमार/NIRMAL KUMAR
उप महासंचालक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महासंचालक
Director General of Foreign Trade
यांत्रिक विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

:01/82/050/00466/AM15/	:03/94/040/00707/AM14/	18.02.2014	Date:25.09.2014
Decision : It was decided to defer the case for 25.09.2014 for comments of Department of Pharmaceuticals			

Case No.:62/6/82-ALC4/2014	Party Name:ARIHANTANAM LIFECARE PVT. LTD.	Meet No/Date:6/82- ALC4/2014 29.08.2014	Status: Approved	
HQ File :01/82/050/00464/AM15/	RLA File :03/94/040/01036/AM14/	Lic.No/Date:0310770969 19.02.2014	Defer Date:25.09.2014	
Decision : Committee considered case as per agenda and in light of earlier decision taken in 10/82 meeting held on 22.08.2013 and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Artemether	1 Kg	1.	Artemisinin	1.235 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.:65/3/82-ALC4/2014	Party Name:HETERO LABS LIMITED	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status: Deffered
HQ File :01/82/050/00069/AM15/	RLA File :09/24/040/00595/AM14/	Lic.No/Date:0910059337 19.02.2014	Defer Date:11.09.2014
Decision : It was decided to defer the case for 25.09.2014 for comments of Department of Pharmaceuticals			

Case No.:59/6/82-ALC4/2014	Party Name:INDO AMINES LIMITED	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status: Deffered
HQ File :01/82/050/00461/AM15/	RLA File :03/94/040/00963/AM14/	Lic.No/Date:0310770990 19.02.2014	Defer Date:25.09.2014
Decision : It was decided to defer the case for 25.09.2014 for comments of Department of C&PC.			

Case No.:30/6/82-ALC4/2014	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status: Deffered
HQ File :01/82/050/00432/AM15/	RLA File :03/94/040/00912/AM14/	Lic.No/Date:0310771896 25.02.2014	Defer Date:25.09.2014
Decision : It was decided to defer the case for 25.09.2014 for comments of Department of Pharmaceuticals			

Case No.:61/6/82-ALC4/2014	Party Name:ATLAS FINE CHEMICALS PVT LTD	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status: Approved
HQ File :01/82/050/00463/AM15/	RLA File :03/94/040/00838/AM14/	Lic.No/Date:0310771877 25.02.2014	Defer Date:

निर्मल कुमार/NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Director General of Foreign Trade
वाणिज्य विभाग Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi



Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/74/2013-Ch II dated 17.01.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
COUMARIN Apperance: Crystalline Powder Freezing Point: 68C Minimum Molten Apperance: Clear Odor: Standard Assay: 99% Minimum Color of Sulphuric and Solution: 125 Hazen Maximum Molecular Weight: 146 Boiling Point: 310C	1 kg	1.	Salicylaldehyde MolecularWeight : 122.12 2 Hydroxybenzaldehyde Specifications: Appearance Straw colour Liquid Colour: 200Hazen Maximum Assay (GLC 95-99% Minimum Water Content 0.5% Maximum	0.920 kg

A may take appropriate action as per the decision of Norms Committee.

85	Case No.:14/3/82-ALC4/2014	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status: Deffered
	HQ File :01/82/050/00018/AM15/	RLA File :09/24/040/00589/AM14/	Lic.No/Date:0910059417 25.02.2014	Defer Date:25.09.2014
Decision : It was decided to defer the case for 25.09.2014 for comments of Department of Pharmaceuticals				

86	Case No.:129/3/82-ALC4/2014	Party Name:HETERO LABS LIMITED	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status: Deffered
	HQ File :01/82/050/00133/AM15/	RLA File :09/24/040/00605/AM14/	Lic.No/Date:0910059425 26.02.2014	Defer Date:25.09.2014
Decision : It was decided to defer the case for 25.09.2014 for comments of Department of Pharmaceuticals				

87	Case No.:52/4/82-ALC4/2014	Party Name:SWATI MENTHOL & ALLIED CHEMICALS LTD.,	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status: Deffered
	HQ File :01/82/050/00300/AM15/	RLA File :29/24/040/00011/AM14/	Lic.No/Date:2910024211 26.02.2014	Defer Date:25.09.2014
Decision : It was decided to defer the case for 25.09.2014 for comments of Department of C&PC				

88	Case No.:118/6/82-ALC4/2014	Party Name:SPECTRUM LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status: Deffered
	HQ File	RLA File	Lic.No/Date:0410155675	Defer

निर्मल कुमार/NIRMAL KUMAR
उप महा निदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
निर्माण विभाग, महा निदेशालय
Director General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

:01/82/050/00520/AM15/	:04/24/040/00214/AM14/	27.02.2014	Date:25.09.2014
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Decision : It was decided to defer the case for 25.09.2014 for comments of Department of Pharmaceuticals

89	Case No.:58/6/82-ALC4/2014	Party Name:BAYER CROPS SCIENCE LIMITED	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status: Deferred
	HQ File :01/82/050/00460/AM15/	RLA File :03/94/040/00797/AM14/	Lic.No/Date:0310772503 28.02.2014	Defer Date:25.09.2014
Decision : It was decided to defer the case for 25.09.2014 for comments of Department of Pharmaceuticals				

90	Case No.:57/6/82-ALC4/2014	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status: Deferred
	HQ File :01/82/050/00459/AM15/	RLA File :03/94/040/01074/AM14/	Lic.No/Date:0310772498 28.02.2014	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals				

91	Case No.:44/6/82-ALC4/2014	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status: Approved
	HQ File :01/82/050/00446/AM15/	RLA File :03/95/040/00915/AM14/	Lic.No/Date:0310772674 03.03.2014	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/92/2011-Ch II dated 05.08.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
ORTHO AMINO BENZO TRIFLUORIDE 99.90%	1 kg	1.	ORTHO AMINO BENZO TRIFLUORIDE 99.50%	1.01 kg

A may take appropriate action as per the decision of Norms Committee.

92	Case No.:178/6/82-ALC4/2014	Party Name:CLARION DRUGS LTD.,	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status: Deferred
	HQ File :01/82/050/00580/AM15/	RLA File :50/24/040/00012/AM14/	Lic.No/Date:5010001998 04.03.2014	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals				

93	Case No.:46/6/82-ALC4/2014	Party Name:NAPROD LIFE SCIENCES PVT. LTD.	Meet No/Date:6/82-ALC4/2014	Status: Deferred
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निर्मल कुमार / NIRMAL KUMAR
उद्योग विभाग, विदेश व्यापार
By Director, General of Foreign Trade
विदेश व्यापार महानिदेशालय
Director General of Foreign Trade
वाणिज्य विभाग, Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

		29.08.2014	
HQ File :01/82/050/00448/AM15/	RLA File :03/95/040/00986/AM14/	Lic.No/Date:0310772962 04.03.2014	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals			

Case No.: 55/6/82-ALC4/2014	Party Name: ATLAS FINE CHEMICALS PVT LTD	Meet No/Date: 6/82- ALC4/2014 29.08.2014	Status: Approved
HQ File :01/82/050/00457/AM15/	RLA File :03/94/040/01049/AM14/	Lic.No/Date:0310773108 05.03.2014	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/74/2013-Ch II dated 17.01.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
COUMARIN Apperance: Crystalline Powder Freezing Point: 68C Minimum Molten Apperance: Clear Odor: Standard Assay: 99% Minimum Color of Sulphuric and Solution: 125 Hazen Maximum Molecular Weight: 146 Boiling Point: 310C	1 kg	1.	Salicylaldehyde MolecularWeight : 122.12 2 Hydroxybenzaldehyde Specifications: Appearance Straw colour Liquid Colour: 200Hazen Maximum Assay (GLC 95-99% Minimum Water Content 0.5% Maximum	0.920 kg

A may take appropriate action as per the decision of Norms Committee.

Case No.: 56/6/82-ALC4/2014	Party Name: GITANJALI CHEMICALS PVT LTD	Meet No/Date: 6/82- ALC4/2014 29.08.2014	Status: Deffered
HQ File :01/82/050/00458/AM15/	RLA File :03/94/040/00980/AM14/	Lic.No/Date:0310773094 05.03.2014	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of C&PC			

Case No.: 33/6/82-ALC4/2014	Party Name: INDOCO REMEDIES LIMITED	Meet No/Date: 6/82- ALC4/2014 29.08.2014	Status: Deffered
HQ File :01/82/050/00435/AM15/	RLA File :03/94/040/00993/AM14/	Lic.No/Date:0310773117 05.03.2014	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of C&PC			

निर्मल कुमार/NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

97	Case No.:34/6/82-ALC4/2014	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:6/82- ALC4/2014 29.08.2014	Status: Deffered
	HQ File :01/82/050/00436/AM15/	RLA File :03/94/040/00973/AM14/	Lic.No/Date:0310773112 05.03.2014	Defer Date:09.10.2014
	Decision : It was decided to defer the case for 09.10.2014 for comments of Department of C&PC.			

98

Case No.:132/6/82-ALC4/2014	Party Name:ANUGRAHA CHEMICALS	Meet No/Date:6/82- ALC4/2014 29.08.2014	Status: Approved	
HQ File :01/82/050/00534/AM15/	RLA File :07/24/040/00456/AM14/	Lic.No/Date:0710102704 07.03.2014	Defer Date:	
Decision : In the light of earlier decision taken in meeting No. 17/82 dated 05.12.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less::				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
G 101 (ALL TRANS RETINOIC ACID ,1 HYDROXY 3, 3 DIMETHYL 2 BUTANONE ESTER)	1 kg	1.	ALL TRANS RETIONIC ACID	1.05 kg
		2.	CESIUM CARBONATE	1.135 kg
		3.	1 CHLOROPINACOLONE	0.469 kg
RA may take appropriate action as per the decision of Norms Committee.				

99	Case No.:45/6/82-ALC4/2014	Party Name:SHREE RAJESHWARI SPECIALTY CHEM. PRIVATE LIMITED.,	Meet No/Date:6/82- ALC4/2014 29.08.2014	Status: Deffered
	HQ File :01/82/050/00447/AM15/	RLA File :03/95/040/00984/AM14/	Lic.No/Date:0310773455 07.03.2014	Defer Date:09.10.2014
	Decision : It was decided to defer the case for 09.10.2014 for comments of Department of C&PC			

100	Case No.:119/6/82-ALC4/2014	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:6/82- ALC4/2014 29.08.2014	Status: Deffered
	HQ File :01/82/050/00521/AM15/	RLA File :31/83/040/00235/AM14/	Lic.No/Date:3110063002 10.03.2014	Defer Date:11.09.2014
	Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals			

101	Case No.:135/6/82-ALC4/2014	Party Name:BALAJI AMINES LIMITED	Meet No/Date:6/82- ALC4/2014 29.08.2014	Status: Approved
	HQ File :01/82/050/00537/AM15/	RLA File :31/83/040/00228/AM14/	Lic.No/Date:3110063011 11.03.2014	Defer Date:
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/122/2011/Ch II dated 25.08.2014, it was decided to ratify norms under Para 4.7 of			

निर्मल कुमार/NIRMAL KUMAR
उद्योग नियंत्रण विभाग
Dy. Director, Ministry of Foreign Trade
उद्योग नियंत्रण विभाग
Dy. Director, Ministry of Foreign Trade
उद्योग नियंत्रण विभाग
Dy. Director, Ministry of Foreign Trade
उद्योग नियंत्रण विभाग
Dy. Director, Ministry of Foreign Trade
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
N-ETHYL-2-PYRROLIDONE	1 kg	1.	1,4 BUTANEDIOL	0.882 kg
		2.	AMMONIA ANHYDROUS	0.176 kg
		3.	ETHYL ALCOHOL (95% MINIMUM) DENATURED	0.512 kg
		4.	ETHYLAMINE CATALYST	0.001 kg

RA may take appropriate action as per the decision of Norms Committee.

102	Case No.:32/6/82-ALC4/2014	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status: Deffered
	HQ File :01/82/050/00434/AM15/	RLA File :03/94/040/01104/AM14/	Lic.No/Date:0310774050 11.03.2014	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of C&PC.				

103	Case No.:28/6/82-ALC4/2014	Party Name:ARIHANTANAM LIFECARE PVT. LTD.	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status: Deffered
	HQ File :01/82/050/00430/AM15/	RLA File :03/94/040/01115/AM14/	Lic.No/Date:0310774198 12.03.2014	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals				

104	Case No.:31/6/82-ALC4/2014	Party Name:ARIHANTANAM LIFECARE PVT. LTD.	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status: approved										
	HQ File :01/82/050/00433/AM15/	RLA File :03/94/040/01114/AM14/	Lic.No/Date:0310774196 12.03.2014	Defer Date:										
Decision : Committee considered case as per agenda and in light of earlier decision taken in 10/82 meeting held on 22.08.2013 and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-														
<table> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> <tr> <td>Artemether</td><td>1 Kg</td><td>1.</td><td>Artemisinin</td><td>1.235 kg</td></tr> </table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Artemether	1 Kg	1.	Artemisinin	1.235 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed										
Artemether	1 Kg	1.	Artemisinin	1.235 kg										
RA concerned may take further necessary action as per above decision of NC.														

105	Case No.:30/3/82-ALC4/2014	Party Name:BELCO PHARMA	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status: Deffered
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निर्मल कुमार/NIRMAL KUMAR
 Dy. Director General of Foreign Trade
 विदेश व्यापार महाविभाग
 Director General of Foreign Trade
 बाणिज्य विभाग/Department of Commerce
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

HQ File :01/82/050/00034/AM15/	RLA File :05/23/040/00479/AM14/	Lic.No/Date:0510381658 12.03.2014	Defer Date:09.10.2014
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Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals

Case No.:43/6/82-ALC4/2014	Party Name:MACLEODS PHARMACEUTICALS LTD.	Meet No/Date:6/82- ALC4/2014 29.08.2014	Status: Approved
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HQ File :01/82/050/00445/AM15/	RLA File :03/95/040/01010/AM14/	Lic.No/Date:0310774159 12.03.2014	Defer Date:
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Decision : Committee considered case as per agenda and in light of earlier decision taken in 22/82 meeting held on 20.02.2014 and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

106

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed kg/kg
Levofloxacin 500mg Tablets (Net content: 1726.845 kgs Levofloxacin)	Kg	1.	(S)-9-10-DIFLUORO-2,3- DIHYDRO-3-METHYL-7- OXO-7H-PYRIDO(1,2,3- DE)-1,4-BENZOXAZINE- 6-CARBOXYLIC ACID (LEVOFLOXACIN Q ACID)	448.01 mg/ 500 mg Tablets

A may take appropriate action as per the decision of Norms Committee.

Case No.:26/6/82-ALC4/2014	Party Name:ARIHANTANAM LIFECARE PVT. LTD.	Meet No/Date:6/82- ALC4/2014 29.08.2014	Status: Deffered
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107

HQ File :01/82/050/00428/AM15/	RLA File :03/94/040/01123/AM14/	Lic.No/Date:0310774412 13.03.2014	Defer Date:09.10.2014
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Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals

Case No.:27/6/82-ALC4/2014	Party Name:ARIHANTANAM LIFECARE PVT. LTD.	Meet No/Date:6/82- ALC4/2014 29.08.2014	Status: approved
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HQ File :01/82/050/00429/AM15/	RLA File :03/94/040/01124/AM14/	Lic.No/Date:0310774416 13.03.2014	Defer Date:
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108

Decision : In the light of earlier decision taken in meeting no. 24/82 dated 27.03.2014, and in consultation with technical authority (D/o Pharmaceuticals) it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed (kg)
Lumefantrine	1 kg	1.	2,7-Dichloro A-	0.8693 kg

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उप महानिदेशक विदेश व्यापार
Dy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Director General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

		(Dibutylamino) Methyl -9 H-fluoren-4- Methanol (DBA)	
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RA may take appropriate action as per the decision of Norms Committee.

Case No.:175/6/82-ALC4/2014	Party Name:ENVEE DRUGS PVT LTD	Meet No/Date:6/82- ALC4/2014 29.08.2014	Status: approved
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HQ File :01/82/050/00577/AM15/	RLA File :34/24/040/00304/AM14/	Lic.No/Date:3410039571 14.03.2014	Defer Date:
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109 **Decision :** In the light of earlier decision taken in meeting no. 3/82 dated 08.05.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Quantity	S.No	Import items	Quantity Allowed kg/kg
Clobetasole Propionate BP/USP	1 kg	1	Betamethasone BP/USP/IP	1.04

RA may take appropriate action as per the decision of Norms Committee.

Case No.:176/6/82-ALC4/2014	Party Name:ENVEE DRUGS PVT LTD	Meet No/Date:6/82- ALC4/2014 29.08.2014	Status: approved
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HQ File :01/82/050/00578/AM15/	RLA File :34/24/040/00305/AM14/	Lic.No/Date:3410039570 14.03.2014	Defer Date:
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110 **Decision :** In the light of earlier decision taken in meeting no. 3/82 dated 08.05.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Quantity	S.No	Import items	Quantity Allowed kg/kg
Clobetasole Propionate BP/USP	1 kg	1	Betamethasone BP/USP/IP	1.04

RA may take appropriate action as per the decision of Norms Committee.

Case No.:182/6/82-ALC4/2014	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:6/82- ALC4/2014 29.08.2014	Status: Deffered
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111 HQ File :01/82/050/00584/AM15/	RLA File :17/24/040/00133/AM14/	Lic.No/Date:1710005741 14.03.2014	Defer Date:09.10.2014
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Decision : It was decided to defer the case for 09.10.2014 for comments of Department of C&PC.

निर्मल कुमार/NIRMAL KUMAR
रूप में निदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
निदेशक विदेश व्यापार
Director General of Foreign Trade
वाणिज्य विभाग, नई दिल्ली
Udyog Bhawan, New Delhi

112

Case No.:131/6/82-ALC4/2014	Party Name:SOMU SOLVENTS PVT. LTD	Meet No/Date:6/82- ALC4/2014 29.08.2014	Status: Approved	
HQ File :01/82/050/00533/AM15/	RLA File :07/24/040/00465/AM14/	Lic.No/Date:0710102911 14.03.2014	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/151/2011/Ch II dated 01.05.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
Ethyl 3 Ethoxy Propionate 3 Ethoxy Ethyl Ester Ethoxy Propionic Acid	1 kg	1.	Propionic Acid	0.564 kg
RA may take appropriate action as per the decision of Norms Committee.				

Case No.:179/6/82-ALC4/2014	Party Name:BEST VALUE CHEM PVT. LTD.	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status: Deffered
HQ File :01/82/050/00581/AM15/	RLA File :34/24/040/00308/AM14/	Lic.No/Date:3410039577 18.03.2014	Defer Date:25.09.2014
Decision : It was decided to defer the case for 25.09.2014 for comments of Department of C&PC.			

Case No.:42/6/82-ALC4/2014	Party Name:TITAN LABORATORIES PVT. LTD.	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status: Deffered
HQ File :01/82/050/00444/AM15/	RLA File :03/95/040/00997/AM14/	Lic.No/Date:0310774745 18.03.2014	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals			

Case No.:124/6/82-ALC4/2014	Party Name:UNITED BIOTECH PVT.LTD.	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status: Deffered
HQ File :01/82/050/00526/AM15/	RLA File :05/24/040/00467/AM14/	Lic.No/Date:0510382042 18.03.2014	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals			

Case No.:121/6/82-ALC4/2014	Party Name:ALCHYMARS ICM SM PRIVATE LIMITED	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status: Approved
HQ File :01/82/050/00523/AM15/	RLA File :04/24/040/00195/AM14/	Lic.No/Date:0410156354 19.03.2014	Defer Date:
Decision : Committee considered case as per agenda and in light of earlier decision taken in meeting no. 49/82 dated 06.03.2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

निर्मल कुमार/NIRMAL KUMAR
 Dy. Director General of Foreign Trade
 Director General, महानिदेशालय
 Director General of Foreign Trade
 बाणिज्य विभाग/Department of Commerce
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
ALLYLESTRENOL BULK - DRUG API	1 kg	1.	19-Nor-Androstenedione (Estr-4-ENE-3,17,Dione)	1.45 kg
		2.	1,2 Ethanedithiol	0.53 kg

RA concerned may take further necessary action as per above decision of NC.

117	Case No.:180/6/82-ALC4/2014	Party Name: BEST VALUE CHEM PVT. LTD.	Meet No/Date: 6/82- ALC4/2014 29.08.2014	Status: Deffered
	HQ File :01/82/050/00582/AM15/	RLA File :34/24/040/00298/AM14/	Lic.No/Date: 3410039601 19.03.2014	Defer Date: 09.10.2014
Decision : It was decided to defer the case for 25.09.2014 for comments of Department of C&PC.				

118	Case No.:38/6/82-ALC4/2014	Party Name: CROWN CHEMICALS PVT.LTD.,	Meet No/Date: 6/82- ALC4/2014 29.08.2014	Status: Deffered
	HQ File :01/82/050/00440/AM15/	RLA File :03/94/040/01135/AM14/	Lic.No/Date: 0310775042 19.03.2014	Defer Date: 09.10.2014
Decision : It was decided to defer the case for 25.09.2014 for comments of Department of C&PC.				

119	Case No.:39/6/82-ALC4/2014	Party Name: CROWN CHEMICALS PVT.LTD.,	Meet No/Date: 6/82- ALC4/2014 29.08.2014	Status: Deffered
	HQ File :01/82/050/00441/AM15/	RLA File :03/94/040/01136/AM14/	Lic.No/Date: 0310775043 19.03.2014	Defer Date: 09.10.2014
Decision : It was decided to defer the case for 25.09.2014 for comments of Department of C&PC.				

120	Case No.:29/6/82-ALC4/2014	Party Name: DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date: 6/82- ALC4/2014 29.08.2014	Status: Deffered
	HQ File :01/82/050/00431/AM15/	RLA File :03/94/040/00899/AM14/	Lic.No/Date: 0310775045 19.03.2014	Defer Date: 09.10.2014
Decision : It was decided to defer the case for 25.09.2014 for comments of Department of C&PC.				

121	Case No.:120/6/82-ALC4/2014	Party Name: SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date: 6/82- ALC4/2014 29.08.2014	Status: Deffered
	HQ File :01/82/050/00522/AM15/	RLA File :04/24/040/00247/AM14/	Lic.No/Date: 0410156356 19.03.2014	Defer Date: 25.09.2014
Decision : It was decided to defer the case for 25.09.2014 for comments of Department of Pharmaceuticals				

निर्मल
Dy. Dir.
Dir.
राष्ट्रिय
उद्योग
KUMAR
Trade
Trade
Commerce
Udyog Bhawan, New Delhi

122	Case No.:36/6/82-ALC4/2014	Party Name:ALKYL AMINES CHEMICALS LTD	Meet No/Date:6/82- ALC4/2014 29.08.2014	Status: Deffered
	HQ File :01/82/050/00438/AM15/	RLA File :03/94/040/01018/AM14/	Lic.No/Date:0310775191 20.03.2014	Defer Date:25.09.2014
Decision : It was decided to defer the case for 25.09.2014 for comments of Department of Pharmaceuticals				

123	Case No.:37/6/82-ALC4/2014	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:6/82- ALC4/2014 29.08.2014	Status: Deffered
	HQ File :01/82/050/00439/AM15/	RLA File :03/94/040/01109/AM14/	Lic.No/Date:0310775194 20.03.2014	Defer Date:25.09.2014
Decision : It was decided to defer the case for 25.09.2014 for comments of Department of Pharmaceuticals				

124	Case No.:41/6/82-ALC4/2014	Party Name:MACLEODS PHARMACEUTICALS LTD.	Meet No/Date:6/82- ALC4/2014 29.08.2014	Status: Approved										
	HQ File :01/82/050/00443/AM15/	RLA File :03/95/040/01020/AM14/	Lic.No/Date:0310775287 21.03.2014	Defer Date:										
Decision : Committee considered case as per agenda and in light of earlier decision taken in 22/82 meeting held on 20.02.2014 and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-														
<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl. No.</th><th>Import items</th><th>Qty. allowed kg/kg</th></tr> </thead> <tbody> <tr> <td>LEVOFLOXACIN 750MG TABLETS</td><td>Kg</td><td>1.</td><td>(S) -9,10-DIFLUORO-3-METHYL-7-OXO-2,3DIHYDRO-7-H-PYRIDO(1,2,3-DE)-1,4-BENZOXAZINE-6-CARBOXYLIC ACID ETHYL ESTER</td><td>492.81 mg/ 500 mg Tablets</td></tr> </tbody> </table>					Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed kg/kg	LEVOFLOXACIN 750MG TABLETS	Kg	1.	(S) -9,10-DIFLUORO-3-METHYL-7-OXO-2,3DIHYDRO-7-H-PYRIDO(1,2,3-DE)-1,4-BENZOXAZINE-6-CARBOXYLIC ACID ETHYL ESTER	492.81 mg/ 500 mg Tablets
Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed kg/kg										
LEVOFLOXACIN 750MG TABLETS	Kg	1.	(S) -9,10-DIFLUORO-3-METHYL-7-OXO-2,3DIHYDRO-7-H-PYRIDO(1,2,3-DE)-1,4-BENZOXAZINE-6-CARBOXYLIC ACID ETHYL ESTER	492.81 mg/ 500 mg Tablets										
A may take appropriate action as per the decision of Norms Committee.														

125	Case No.:53/6/82-ALC4/2014	Party Name:MACLEODS PHARMACEUTICALS LTD.	Meet No/Date:6/82- ALC4/2014 29.08.2014	Status: Approved
	HQ File :01/82/050/00455/AM15/	RLA File :03/95/040/01021/AM14/	Lic.No/Date:0310775289 21.03.2014	Defer Date:
Decision : Committee considered case as per agenda and in light of earlier decision taken in 22/82 meeting held on 20.02.2014 and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				

नर्मल कुमार / NIRMAL KUMAR
उप निदेशक, विदेश व्यापार
Dy. Dir. of Foreign Trade
विदेश व्यापार निदेशालय
Directorate of Foreign Trade
वाणिज्य विभाग, उद्योग भवन, नई दिल्ली
Department of Commerce
Udyog Bhawan, New Delhi

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed kg/kg
Levofloxacin 500mg Tablets (Net content: 1726.845 kgs Levofloxacin)	Kg	1.	(S)-9-10-DIFLUORO-2,3-DIHYDRO-3-METHYL-7-OXO-7H-PYRIDO(1,2,3-DE)-1,4-BENZOXAZINE-6-CARBOXYLIC ACID (LEVOFLOXACIN Q ACID)	448.01 mg/ 500 mg Tablets

A may take appropriate action as per the decision of Norms Committee.

126	Case No.: 172/6/82-ALC4/2014	Party Name: ATUL BIOSCIENCE LIMITED	Meet No/Date: 6/82-ALC4/2014 29.08.2014	Status: Deffered
	HQ File :01/82/050/00574/AM15/	RLA File :52/24/040/00035/AM14/	Lic.No/Date: 5210040850 25.03.2014	Defer Date: 09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals				

127	Case No.: 173/6/82-ALC4/2014	Party Name: ATUL BIOSCIENCE LIMITED	Meet No/Date: 6/82-ALC4/2014 29.08.2014	Status: Deffered
	HQ File :01/82/050/00575/AM15/	RLA File :52/24/040/00039/AM14/	Lic.No/Date: 5210040851 25.03.2014	Defer Date: 09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals				

128	Case No.: 181/6/82-ALC4/2014	Party Name: BEST VALUE CHEM PVT. LTD.	Meet No/Date: 6/82-ALC4/2014 29.08.2014	Status: Deffered
	HQ File :01/82/050/00583/AM15/	RLA File :34/24/040/00299/AM14/	Lic.No/Date: 3410039647 25.03.2014	Defer Date: 25.09.2014
Decision : It was decided to defer the case for 25.09.2014 for comments of Department of C&PC				

129	Case No.: 123/6/82-ALC4/2014	Party Name: KLJ PLASTICIZERS LTD.,	Meet No/Date: 6/82-ALC4/2014 29.08.2014	Status: Deffered
	HQ File :01/82/050/00525/AM15/	RLA File :05/23/040/00528/AM14/	Lic.No/Date: 0510382641 25.03.2014	Defer Date: 09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals				

130	Case No.: 136/6/82-ALC4/2014	Party Name: KLJ PLASTICIZERS LTD.,	Meet No/Date: 6/82-ALC4/2014 29.08.2014	Status: Approved
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निर्मल कुमार/NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

HQ File :01/82/050/00538/AM15/	RLA File :05/23/040/00524/AM14/	Lic.No/Date:0510382642 25.03.2014	Defer Date:
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Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/36/2011/Ch II dated 23.07.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
KANATOL - 1001 (PACKED IN 1,334 NOS. OF HM-HDPE DRUMS MADE OF HM-HDPE BLOWING GRADE)	1 kg	1.	PHTHALIC ANHYDRIDE	0.349 kg
		2.	2-PROPYL HEPTANOL	0.590 kg
		3.	ISO DECANOL	0.197 kg
		4.	HM-HDPE DRUMS MADE OF HM-HDPE BLOWING GRADE	As per packing policy

RA may take appropriate action as per the decision of Norms Committee.

131	Case No.:133/6/82-ALC4/2014	Party Name:PARAMOUNT AROMACHEM PVT.LTD.,	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status: Deffered
	HQ File :01/82/050/00535/AM15/	RLA File :05/24/040/00487/AM14/	Lic.No/Date:0510382643 25.03.2014	Defer Date:09.10.2014
	Decision : It was decided to defer the case for 09.10.2014 for comments of Department of C&PC			

132	Case No.:134/6/82-ALC4/2014	Party Name:PARAMOUNT AROMACHEM PVT.LTD.,	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status: Deffered
	HQ File :01/82/050/00536/AM15/	RLA File :05/24/040/00485/AM14/	Lic.No/Date:0510382650 25.03.2014	Defer Date:09.10.2014
	Decision : It was decided to defer the case for 09.10.2014 for comments of Department of C&PC			

133	Case No.:15/6/82-ALC4/2014	Party Name:KOPRAN LIMITED	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status: Deffered
	HQ File :01/82/050/00417/AM15/	RLA File :03/94/040/01159/AM14/	Lic.No/Date:0310775957 26.03.2014	Defer Date:09.10.2014
	Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals			

134	Case No.:116/6/82-ALC4/2014	Party Name:PARENTERAL DRUGS (INDIA) LTD.,	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status: Deffered
	HQ File :01/82/050/00518/AM15/	RLA File :56/24/040/00053/AM14/	Lic.No/Date:5610003946 26.03.2014	Defer Date:09.10.2014
	Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals			

निर्मल कुमार/NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
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Directorate General of Foreign Trade
वणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

135	Case No.:128/6/82-ALC4/2014	Party Name:R.K.INDUSTRIES,	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status: Deffered
	HQ File :01/82/050/00530/AM15/	RLA File :08/24/040/00582/AM14/	Lic.No/Date:0810130056 26.03.2014	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of C&PC				

Case No.:25/6/82-ALC4/2014	Party Name:SAURAV CHEMICALS LTD,	Meet No/Date:6/82- ALC4/2014 29.08.2014	Status: approved
HQ File :01/82/050/00427/AM15/	RLA File :22/24/040/00106/AM14/	Lic.No/Date:2210014725 26.03.2014	Defer Date:

Decision : In the light of earlier decision taken in meeting no. 31/82 dated 21.02.2013, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Homatropine Methyl Bromide Synonyms N,N-dimethyl-8- Azoniabicyclo(3.2.1)octane-3-yl)-2- hydroxy-2-phenylacetate bromide C.A.S. No.80-49-9 formula C6H4CH2BrO2N Quality 99% Purity	1 kg	1.	Tropine	0.718 kg
		2.	DL-Mandelic Acid	0.862 kg
		3.	Methylene Dichloride	5.20 kg
		4.	Acetone	5.37 kg

RA may take appropriate action as per the decision of Norms Committee.

137	Case No.:110/6/82-ALC4/2014	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status: Deffered
	HQ File :01/82/050/00512/AM15/	RLA File :09/24/040/00606/AM14/	Lic.No/Date:0910059642 27.03.2014	Defer Date:25.09.2014
Decision : It was decided to defer the case for 25.09.2014 for comments of Department of Pharmaceuticals				

138	Case No.:40/6/82-ALC4/2014	Party Name:SIRMAXO CHEMICALS PVT LTD	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status: Approved										
	HQ File :01/82/050/00442/AM15/	RLA File :03/95/040/01038/AM14/	Lic.No/Date:0310776177 27.03.2014	Defer Date:										
Decision : Committee considered the case as per agenda and in the light of earlier decision taken in meeting no. 3/82 dated 08.05.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:														
<table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Quantity Allowed</th></tr> </thead> <tbody> <tr> <td>Povidone Iodine Topical Solution USP 10% (External preparation - Antiseptic&</td><td>1 kg</td><td>1.</td><td>Povidone Iodine</td><td>1.02 kg per kg</td></tr> </tbody> </table>					Export product	Export Qty.	Sl.No.	Import items	Quantity Allowed	Povidone Iodine Topical Solution USP 10% (External preparation - Antiseptic&	1 kg	1.	Povidone Iodine	1.02 kg per kg
Export product	Export Qty.	Sl.No.	Import items	Quantity Allowed										
Povidone Iodine Topical Solution USP 10% (External preparation - Antiseptic&	1 kg	1.	Povidone Iodine	1.02 kg per kg										

नर्मल कुमार/NIRMAL KUMAR
महानिदेशक विदेश व्यापार
for General of Foreign Trade
महानिदेशालय
Corporate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Disinfectant) (Available Iodine NLT 1% w/v)				content in the export
RA concerned may take further necessary action as per above decision of NC.				

139	Case No.:127/6/82-ALC4/2014	Party Name:CATAPHARMA CHEMICALS PVT. LTD.,	Meet No/Date:6/82- ALC4/2014 29.08.2014	Status: Deffered
	HQ File :01/82/050/00529/AM15/	RLA File :31/83/040/00232/AM14/	Lic.No/Date:3110063312 28.03.2014	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals				

140	Case No.:112/6/82-ALC4/2014	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:6/82- ALC4/2014 29.08.2014	Status: Deffered
	HQ File :01/82/050/00514/AM15/	RLA File :09/24/040/00658/AM14/	Lic.No/Date:0910059678 28.03.2014	Defer Date:25.09.2014
Decision : It was decided to defer the case for 25.09.2014 for comments of Department of Pharmaceuticals				

141	Case No.:122/6/82-ALC4/2014	Party Name:TORRENT PHARMACEUTICALS LTD.	Meet No/Date:6/82- ALC4/2014 29.08.2014	Status: Approved
	HQ File :01/82/050/00524/AM15/	RLA File :08/24/040/00574/AM14/	Lic.No/Date:0810130096 28.03.2014	Defer Date:
Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per SION A-412 with 2% wastage.				
RA concerned may take further necessary action as per above decision of NC.				

142	Case No.:60/6/82-ALC4/2014	Party Name:UNIMAX CHEMICALS PVT LTD.	Meet No/Date:6/82- ALC4/2014 29.08.2014	Status: Deffered
	HQ File :01/82/050/00462/AM15/	RLA File :03/95/040/01035/AM14/	Lic.No/Date:0310776326 28.03.2014	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of C&PC				

143	Case No.:177/6/82-ALC4/2014	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:6/82- ALC4/2014 29.08.2014	Status: Deffered
	HQ File :01/82/050/00579/AM15/	RLA File :34/24/040/00320/AM14/	Lic.No/Date:3410039702 01.04.2014	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals				

निर्मल कुमार/NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Case No.: 32/4/82-ALC4/2014	Party Name: KLJ PLASTICIZERS LTD.,	Meet No/Date: 6/82-ALC4/2014 29.08.2014	Status: Approved	
HQ File :01/82/050/00280/AM15/	RLA File :05/23/040/00536/AM14/	Lic.No/Date: 0510383274 01.04.2014	Defer	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/36/2011/Ch II dated 23.07.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
KANATOL - 400 (M) (MIXED ALCOHOL PHTHALATE (C4-C6)) (PACKED IN 2,128 NOS. OF HM-HDPE DRUMS MADE OF HM-HDPE BLOWING GRADE)	1 kg	1.	PHTHALIC ANHYDRIDE	0.560 kg
		2.	SABUTOL (MIX ALCOHOL)	0.560 kg
		3.	HM-HDPE DRUMS MADE OF HM-HDPE BLOWING GRADE	As per packing policy
RA may take appropriate action as per the decision of Norms Committee.				

Case No.: 126/6/82-ALC4/2014	Party Name: KLJ PLASTICIZERS LTD.,	Meet No/Date: 6/82-ALC4/2014 29.08.2014	Status: approved	
HQ File :01/82/050/00528/AM15/	RLA File :05/23/040/00537/AM14/	Lic.No/Date: 0510383275 01.04.2014	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/36/2011/Ch II dated 23.07.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
KANATOL - 1001 (PACKED IN 1334 NOS. OF HM-HDPE DRUMS MADE OF HM-HDPE BLOWING GRADE)	1 kg	1.	PHTHALIC ANHYDRIDE	0.349 kg
		2.	2-PROPYL HEPTANOL	0.590 kg
		3.	ISO DECANOL	0.197 kg
		4.	HM-HDPE DRUMS MADE OF HM-HDPE BLOWING GRADE	As per packing policy
RA may take appropriate action as per the decision of Norms Committee.				

Case No.: 129/6/82-ALC4/2014	Party Name: KLJ PLASTICIZERS LTD.,	Meet No/Date: 6/82-ALC4/2014 29.08.2014	Status: Deffered
HQ File :01/82/050/00531/AM15/	RLA File :05/23/040/00554/AM14/	Lic.No/Date: 0510383276 01.04.2014	Defer Date:09.10.2014
Decision : It was decided to defer the case for 25.09.2014 for comments of Department of C&PC.			

निर्मल कुमार/NIRMAL KUMAR
 Dy. Director General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य विभाग/Department of Commerce
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

147	Case No.:52/6/82-ALC4/2014	Party Name:UPL LTD.	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status: Deffered
	HQ File :01/82/050/00454/AM15/	RLA File :03/95/040/01043/AM14/	Lic.No/Date:0310776594 01.04.2014	Defer Date:09.10.2014
Decision : It was decided to defer the case for 25.09.2014 for comments of Department of Pharmaceuticals				

148	Case No.:35/6/82-ALC4/2014	Party Name:AGIO PHARMACEUTICALS LTD	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status: Deffered
	HQ File :01/82/050/00437/AM15/	RLA File :03/94/040/00914/AM14/	Lic.No/Date:0310776774 02.04.2014	Defer Date:09.10.2014
Decision : It was decided to defer the case for 25.09.2014 for comments of Department of Pharmaceuticals				

149	Case No.:16/6/82-ALC4/2014	Party Name:BLUE CIRCLE ORGANICS PVT. LTD.	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status: Approved										
	HQ File :01/82/050/00418/AM15/	RLA File :03/94/040/01086/AM14/	Lic.No/Date:0310776779 02.04.2014	Defer Date:										
Decision : Committee considered the case as per agenda and in the light of earlier decision taken in meeting no. 33/82 dated 21.03.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:														
<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>5-Nitro Isophthalic Acid Dimethyl Ester or Dimethyl 5-Nitroisophthalate</td><td>1 kg</td><td>1.</td><td>Isophthalic Acid</td><td>0.857 kg</td></tr> </tbody> </table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	5-Nitro Isophthalic Acid Dimethyl Ester or Dimethyl 5-Nitroisophthalate	1 kg	1.	Isophthalic Acid	0.857 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed										
5-Nitro Isophthalic Acid Dimethyl Ester or Dimethyl 5-Nitroisophthalate	1 kg	1.	Isophthalic Acid	0.857 kg										
RA may take appropriate action as per the decision of Norms Committee.														

150	Case No.:21/6/82-ALC4/2014	Party Name:BLUE CIRCLE ORGANICS PVT. LTD.	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status: Approved										
	HQ File :01/82/050/00423/AM15/	RLA File :03/94/040/00859/AM14/	Lic.No/Date:0310776782 02.04.2014	Defer Date:										
Decision : Committee considered the case as per agenda and in the light of earlier decision taken in meeting no. 33/82 dated 21.03.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:														
<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>5-Nitro Isophthalic Acid Dimethyl Ester or Dimethyl 5-Nitroisophthalate</td><td>1 kg</td><td>1.</td><td>Isophthalic Acid</td><td>0.857 kg</td></tr> </tbody> </table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	5-Nitro Isophthalic Acid Dimethyl Ester or Dimethyl 5-Nitroisophthalate	1 kg	1.	Isophthalic Acid	0.857 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed										
5-Nitro Isophthalic Acid Dimethyl Ester or Dimethyl 5-Nitroisophthalate	1 kg	1.	Isophthalic Acid	0.857 kg										
RA may take appropriate action as per the decision of Norms Committee.														

निर्मल कुमार/NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
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Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

151	Case No.:130/6/82-ALC4/2014	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status: Deffered
	HQ File :01/82/050/00532/AM15/	RLA File :05/24/040/00495/AM14/	Lic.No/Date:0510383452 02.04.2014	Defer Date:25.09.2014
Decision : It was decided to defer the case for 25.09.2014 for comments of Department of Pharmaceuticals				

152	Case No.:51/6/82-ALC4/2014	Party Name:PERFECT INDUSTRIES PRIVATE LIMITED.	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status: Deffered
	HQ File :01/82/050/00453/AM15/	RLA File :03/95/040/01054/AM14/	Lic.No/Date:0310776759 02.04.2014	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals				

153	Case No.:50/6/82-ALC4/2014	Party Name:V & V PHARMA INDUSTRIES	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status: Deffered
	HQ File :01/82/050/00452/AM15/	RLA File :03/95/040/01061/AM14/	Lic.No/Date:0310776760 02.04.2014	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals				

154	Case No.:125/6/82-ALC4/2014	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status: Deffered
	HQ File :01/82/050/00527/AM15/	RLA File :31/83/040/00229/AM14/	Lic.No/Date:3110063375 03.04.2014	Defer Date:25.09.2014
Decision : It was decided to defer the case for 25.09.2014 for comments of Department of Pharmaceuticals				

155	Case No.:201/6/82-ALC4/2014	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status: Approved
	HQ File :01/82/050/00603/AM15/	RLA File :07/24/040/00454/AM14/	Lic.No/Date:0710103374 03.04.2014	Defer Date:25.09.2014

Decision : Committee considered the case as per agenda and in the light of earlier decision taken in meeting no. 20/82 dated 16.01.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
CALCIUM LACTOBIONATE	1 kg	1.	CALCIUM CARBONATE	0.172 kg
		2.	LACTOSE	1.16 kg
CALCIUM BROMOLACTOBIONATE	1 kg	1.	CALCIUM CARBONATE	0.360 kg
		2.	LACTOSE	1.021 kg
		3.	HYDROBROMIC ACID	0.510 kg

निर्मल कुमार / NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

CALCIUM GLUBIONATE	1 kg	1.	CALCIUM CARBONATE	0.259 kg
		2.	LACTOSE	0.829 kg
LACTOBIONIC ACID	1 kg	1.	CALCIUM CARBONATE	0.234 kg
		2.	LACTOSE	1.58 kg

A may take appropriate action as per the decision of Norms Committee.

Case No.:48/6/82-ALC4/2014	Party Name:MAKSON INDUSTRIES PVT. LTD.	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status: Approved
HQ File :01/82/050/00450/AM15/	RLA File :03/95/040/00993/AM14/	Lic.No/Date:0310776903 03.04.2014	Defer Date:

Decision : In the light of written comments received from O/o DC (MSME) Chemical Division vide their U.O No. 23(2)/2014-Chem dated 21.04.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
VICKS VAPORUB (IN PACKS) 50 GMS. Jars 80 Gms Tubes100 GMS. Jars	1kg	1.	DL-Camphor (Synthetic Camphor)	0.05365 kg
		2.	Eucalyptus Oil	0.01356 kg
		3.	Nutmeg Oil	0.00703 kg
		4.	Turpentine Oil	0.04773 kg
		5.	Cedar Leaf Oil	0.00448 kg
		6.	White Petrolatum (White soft Paraffin)	0.82300 kg
		7.	Thymol	0.000916 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No.:49/6/82-ALC4/2014	Party Name:MAKSON INDUSTRIES PVT. LTD.	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status: Approved
HQ File :01/82/050/00451/AM15/	RLA File :03/95/040/00994/AM14/	Lic.No/Date:0310776907 03.04.2014	Defer Date:

Decision : In the light of written comments received from O/o DC (MSME) Chemical Division vide their U.O No. 23(2)/2014-Chem dated 21.04.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
VICKS VAPORUB (IN PACKS) 50 GMS. Jars 80 Gms Tubes100	1kg	1.	DL-Camphor (Synthetic Camphor)	0.05365 kg
		2.	Eucalyptus Oil	0.01356 kg
		3.	Nutmeg Oil	0.00703 kg

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Directorate General of Foreign Trade
व्यापार विभाग/Department of Commerce
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Udyog Bhawan, New Delhi

GMS. Jars	4.	Turpentine Oil	0.04773 kg
	5.	Cedar Leaf Oil	0.00448 kg
	6.	White Petrolatum (White soft Paraffin)	0.82300 kg
	7.	Thymol	0.000916 kg

RA may take appropriate action as per the decision of Norms Committee.

158	Case No.:147/6/82-ALC4/2014	Party Name:R L FINE CHEM	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status: Deffered
	HQ File :01/82/050/00549/AM15/	RLA File :07/24/040/00489/AM14/	Lic.No/Date:0710103377 03.04.2014	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals				

159	Case No.:137/6/82-ALC4/2014	Party Name:RAY CHEMICALS PRIVATE LIMITED,	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status: Deffered
	HQ File :01/82/050/00539/AM15/	RLA File :07/24/040/00490/AM14/	Lic.No/Date:0710103378 03.04.2014	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals				

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Case No.: 47/6/82-ALC4/2014	Party Name: SI GROUP INDIA LIMITED	Meet No/Date: 6/82-ALC4/2014 29.08.2014	Status: Approved
HQ File :01/82/050/00449/AM15/	RLA File :03/95/040/00944/AM14/	Lic.No/Date: 0310776901 03.04.2014	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/2/2012/Ch II dated 21.05.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
3,3,5- TRIMETHYL CYCLOHEXANOLE	1 kg	1.	ACETONE	1.536 kg

RA may take appropriate action as per the decision of Norms Committee.

161	Case No.:54/6/82-ALC4/2014	Party Name:SI GROUP INDIA LIMITED	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status: Approved
	HQ File :01/82/050/00456/AM15/	RLA File :03/95/040/01002/AM14/	Lic.No/Date:0310776892 03.04.2014	Defer Date:
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/2/2012/Ch II dated 21.05.2014, it was decided to ratify norms under Para 4.7 of HBP				

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विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
3,3,5- TRIMETHYL CYCLOHEXANOLE	1 kg	1.	ACETONE	1.536 kg

RA may take appropriate action as per the decision of Norms Committee.

162	Case No.: 20/6/82-ALC4/2014	Party Name: ADISHANK CHEMICALS PVT.LTD.	Meet No/Date: 6/82-ALC4/2014 29.08.2014	Status: Deffered
	HQ File :01/82/050/00422/AM15/	RLA File :03/94/040/01140/AM14/	Lic.No/Date: 031077786 09.04.2014	Defer Date: 09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of C&PC.				

163	Case No.: 23/6/82-ALC4/2014	Party Name: KUDOS CHEMIE LTD.,	Meet No/Date: 6/82-ALC4/2014 29.08.2014	Status: Deffered
	HQ File :01/82/050/00425/AM15/	RLA File :22/24/040/00098/AM14/	Lic.No/Date: 2210014788 09.04.2014	Defer Date: 25.09.2014
Decision : It was decided to defer the case for 25.09.2014 for comments of Department of Pharmaceuticals.				

164	Case No.: 24/6/82-ALC4/2014	Party Name: KUDOS CHEMIE LTD.,	Meet No/Date: 6/82-ALC4/2014 29.08.2014	Status: Deffered
	HQ File :01/82/050/00426/AM15/	RLA File :22/24/040/00107/AM14/	Lic.No/Date: 2210014787 09.04.2014	Defer Date: 25.09.2014
Decision : It was decided to defer the case for 25.09.2014 for comments of Department of Pharmaceuticals.				

165	Case No.: 157/6/82-ALC4/2014	Party Name: GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date: 6/82-ALC4/2014 29.08.2014	Status: Deffered
	HQ File :01/82/050/00559/AM15/	RLA File :07/24/040/00473/AM14/	Lic.No/Date: 0710103554 10.04.2014	Defer Date: 25.09.2014
Decision : It was decided to defer the case for 25.09.2014 for comments of Department of C&PC.				

166	Case No.: 158/6/82-ALC4/2014	Party Name: GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date: 6/82-ALC4/2014 29.08.2014	Status: Deffered
	HQ File :01/82/050/00560/AM15/	RLA File :07/24/040/00453/AM14/	Lic.No/Date: 0710103553 10.04.2014	Defer Date: 25.09.2014
Decision : It was decided to defer the case for 25.09.2014 for comments of Department of C&PC.				

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विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

167	Case No.:17/2/82-ALC4/2014	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status: Deffered
	HQ File :01/82/050/00003/AM15/	RLA File :08/24/040/00008/AM15/	Lic.No/Date:0810130534 11.04.2014	Defer Date:25.09.2014
Decision : It was decided to defer the case for 25.09.2014 for comments of Department of Pharmaceuticals.				

168	Case No.:17/6/82-ALC4/2014	Party Name:ALTA LABORATORIES LTD.	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status: Deffered
	HQ File :01/82/050/00419/AM15/	RLA File :03/94/040/00023/AM15/	Lic.No/Date:0310778781 21.04.2014	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals.				

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Case No.:146/6/82-ALC4/2014	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:6/82- ALC4/2014 29.08.2014	Status: Approved
HQ File :01/82/050/00548/AM15/	RLA File :07/24/040/00497/AM14/	Lic.No/Date:0710103663 22.04.2014	Defer

Decision : In the light of earlier decision taken by NC in its 3/82 meeting dated 08.05.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product

1. Neulin 125mg tablets - Theophylline 125 Mg +Guar gum 4.375 Mg
2. Neulin 200mg tablets - Theophylline 200 Mg + Guar gum 7.00 Mg
3. Neulin 250mg tablets - Theophylline 250 Mg + Guar gum 8.750 Mg
4. Neulin 300mg tablets - Theophylline 300 Mg + Guar gum 10.5 Mg

S.NO.	Import Items	For export of 1 No. NeulinTablets (Quantity in mg)			
		<u>125 mg</u>	<u>200 mg</u>	<u>250 mg</u>	<u>300 mg</u>
1	Theophylline BP / EP / USP / PH.EUR Anhydrous powder	127.5 mg	204.0 mg	255.0 mg	306.0 mg
2	Guar Gum IH (BP / EP / USP / PH.EUR)	4.375	7.00	8.75	10.5

RA may take appropriate action as per the decision of Norms Committee.

170	Case No.:19/6/82-ALC4/2014	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status: Deffered
	HQ File :01/82/050/00421/AM15/	RLA File :03/94/040/00051/AM15/	Lic.No/Date:0310779059 22.04.2014	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals.				

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 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य विभाग/Department of Commerce
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

171	Case No.:156/6/82-ALC4/2014	Party Name:P.D. NAVKAR BIO-CHEM PVT.LTD,	Meet No/Date:6/82- ALC4/2014 29.08.2014	Status: Deffered
	HQ File :01/82/050/00558/AM15/	RLA File :07/24/040/00483/AM14/	Lic.No/Date:0710103670 23.04.2014	Defer Date:09.10.2014
	Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals.			

172	Case No.:183/6/82-ALC4/2014	Party Name:TIDE INDUSTRIES	Meet No/Date:6/82- ALC4/2014 29.08.2014	Status: Deffered
	HQ File :01/82/050/00585/AM15/	RLA File :34/24/040/00005/AM15/	Lic.No/Date:3410039854 23.04.2014	Defer Date:09.10.2014
	Decision : It was decided to defer the case for 09.10.2014 for comments of Department of C&PC..			

173	Case No.:138/6/82-ALC4/2014	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:6/82- ALC4/2014 29.08.2014	Status: Deffered
	HQ File :01/82/050/00540/AM15/	RLA File :31/83/040/00015/AM15/	Lic.No/Date:3110063590 24.04.2014	Defer Date:25.09.2014
	Decision : It was decided to defer the case for 25.09.2014 for comments of Department of Pharmaceuticals.			

174	Case No.:139/6/82-ALC4/2014	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:6/82- ALC4/2014 29.08.2014	Status: Approved													
	HQ File :01/82/050/00541/AM15/	RLA File :31/83/040/00007/AM15/	Lic.No/Date:3110063591 24.04.2014	Defer Date:25.09.2014													
	Decision : Committee considered the case as per agenda and in the light of earlier decision taken in meeting no. 33/82 dated 21.03.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:																
	<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. Allowed kg/kg</th></tr> </thead> <tbody> <tr> <td rowspan="2">DEXKETOPROFEN TROMETAMOL RELEVANT BULK DRUG</td><td rowspan="2">1 kg</td><td>1.</td><td>3(I-CYANOETHYL) BENZOPHENONE CHEMICAL</td><td>1.82</td></tr> <tr> <td>2.</td><td>N-OCTYL-D- GLUCAMINE CHEMICAL</td><td>0.36</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed kg/kg	DEXKETOPROFEN TROMETAMOL RELEVANT BULK DRUG	1 kg	1.	3(I-CYANOETHYL) BENZOPHENONE CHEMICAL	1.82	2.	N-OCTYL-D- GLUCAMINE CHEMICAL	0.36
Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed kg/kg													
DEXKETOPROFEN TROMETAMOL RELEVANT BULK DRUG	1 kg	1.	3(I-CYANOETHYL) BENZOPHENONE CHEMICAL	1.82													
		2.	N-OCTYL-D- GLUCAMINE CHEMICAL	0.36													
	RA may take appropriate action as per the decision of Norms Committee.																

175	Case No.:140/6/82-ALC4/2014	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:6/82- ALC4/2014 29.08.2014	Status: Deffered
	HQ File :01/82/050/00542/AM15/	RLA File :31/83/040/00017/AM15/	Lic.No/Date:3110063592 24.04.2014	Defer Date:25.09.2014

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उप महासंचालक, विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Decision : It was decided to defer the case for 25.09.2014 for comments of Department of Pharmaceuticals.

176	Case No.:74/6/82-ALC4/2014	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status: Deffered
	HQ File :01/82/050/00476/AM15/	RLA File :09/24/040/00014/AM15/	Lic.No/Date:0910059860 25.04.2014	Defer Date:25.09.2014
Decision : It was decided to defer the case for 25.09.2014 for comments of Department of Pharmaceuticals.				

177	Case No.:18/6/82-ALC4/2014	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status: Approved										
	HQ File :01/82/050/00420/AM15/	RLA File :03/94/040/00035/AM15/	Lic.No/Date:0310780607 05.05.2014	Defer Date:										
Decision : In the light of earlier decision taken in meeting no. 33/82 dated 21.03.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:														
<table border="1"> <thead> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Mometasone Furoate</td><td>1 Kg.</td><td>1.</td><td>16-Alpha Methyl Epoxide/8 DM</td><td>1.04 kg</td></tr> </tbody> </table>					Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed	Mometasone Furoate	1 Kg.	1.	16-Alpha Methyl Epoxide/8 DM	1.04 kg
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed										
Mometasone Furoate	1 Kg.	1.	16-Alpha Methyl Epoxide/8 DM	1.04 kg										
RA may take further appropriate action as per the decision of Norms Committee.														

178	Case No.:237/6/82-ALC4/2014	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status: Deffered
	HQ File :01/82/050/00639/AM15/	RLA File :17/24/040/00002/AM15/	Lic.No/Date:1710005803 05.05.2014	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of C&PC.				

179	Case No.:144/6/82-ALC4/2014	Party Name:KARNATAKA ANTIBIOTICS & PHARMACEUTICALS LTD.,	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status: Approved										
	HQ File :01/82/050/00546/AM15/	RLA File :07/24/040/00493/AM14/	Lic.No/Date:0710103916 05.05.2014	Defer Date:										
Decision : Committee considered case as per agenda and in light of earlier decision taken in meeting no. 23/82 dated 06.03.2014 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-														
<table border="1"> <thead> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Cefuroxime 750 mg Inj. USP Vial size 10 ml each vial contains cefuroxime sodium USP</td><td>1 vial</td><td>1.</td><td>Cefuroxime Sodium Sterile USP</td><td>820.0 mg/vial</td></tr> </tbody> </table>					Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed	Cefuroxime 750 mg Inj. USP Vial size 10 ml each vial contains cefuroxime sodium USP	1 vial	1.	Cefuroxime Sodium Sterile USP	820.0 mg/vial
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed										
Cefuroxime 750 mg Inj. USP Vial size 10 ml each vial contains cefuroxime sodium USP	1 vial	1.	Cefuroxime Sodium Sterile USP	820.0 mg/vial										

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Dy. Director General of Foreign Trade
विदेश व्यापार सहायनियेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

equivalent to Cefuroxime
750 mg

RA may take appropriate action as per the decision of Norms Committee.

Case No.: 143/6/82-ALC4/2014	Party Name: ADCOCK INGRAM LTD,	Meet No/Date: 6/82-ALC4/2014 29.08.2014	Status: Approved
HQ File :01/82/050/00545/AM15/	RLA File :07/24/040/00033/AM15/	Lic.No/Date: 0710103976 08.05.2014	Defer Date:

Decision : In the light of earlier decision taken by NC in its 3/82 meeting dated 08.05.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product

1. Neulin 125mg tablets - Theophylline 125 Mg + Guar gum 4.375 Mg
2. Neulin 200mg tablets - Theophylline 200 Mg + Guar gum 7.00 Mg
3. Neulin 250mg tablets - Theophylline 250 Mg + Guar gum 8.750 Mg
4. Neulin 300mg tablets - Theophylline 300 Mg + Guar gum 10.5 Mg

S.NO.	Import Items	For export of 1 No. Neulin Tablets (Quantity in mg)			
		125 mg	200 mg	250 mg	300 mg
1	Theophylline BP / EP / USP / PH.EUR Anhydrous powder	127.5 mg	204.0 mg	255.0 mg	306.0 mg
2	Guar Gum IH (BP / EP / USP / PH.EUR)	4.375	7.00	8.75	10.5

RA may take appropriate action as per the decision of Norms Committee.

Case No.: 236/6/82-ALC4/2014	Party Name: ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date: 6/82-ALC4/2014 29.08.2014	Status: Deffered
HQ File :01/82/050/00638/AM15/	RLA File :17/24/040/00007/AM15/	Lic.No/Date: 1710005806 08.05.2014	Defer Date: 09.10.2014

Decision : : It was decided to defer the case for 09.10.2014 for comments of Department of C&PC.

Case No.: 240/6/82-ALC4/2014	Party Name: MICRO LABS LTD	Meet No/Date: 6/82-ALC4/2014 29.08.2014	Status: Deffered
HQ File :01/82/050/00642/AM15/	RLA File :07/21/040/00092/AM15/	Lic.No/Date: 0710103970 08.05.2014	Defer Date: 09.10.2014

Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals.

Case No.: 75/6/82-ALC4/2014	Party Name: SIRMAXO CHEMICALS PVT LTD	Meet No/Date: 6/82-ALC4/2014 29.08.2014	Status: Approved
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उप महाविदेशीय विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महाविदेशीय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

HQ File :01/82/050/00477/AM15/	RLA File :03/95/040/00058/AM15/	Lic.No/Date:0310780975 08.05.2014	Defer Date:
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Decision : Committee considered the case as per agenda and in the light of earlier decision taken in meeting no. 3/82 dated 08.05.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Qty.	Sl.No.	Import items	Quantity Allowed
Povidone Iodine Topical Solution USP 10% (External Preparation- Antiseptic & Disinfectant) (Available Iodine NLT 1% w/v)	1 kg	1.	Povidone Iodine	1.02 kg per kg content in the export

RA concerned may take further necessary action as per above decision of NC.

184	Case No.:72/6/82-ALC4/2014	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status: Deffered
	HQ File :01/82/050/00474/AM15/	RLA File :03/95/040/00078/AM15/	Lic.No/Date:0310780988 08.05.2014	Defer Date:09.10.2014
	Decision : It was decided to defer the case for 09.10.2014 for comments of Department of C&PC.			

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Case No.:78/6/82-ALC4/2014	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:6/82- ALC4/2014 29.08.2014	Status: Approved	
HQ File :01/82/050/00480/AM15/	RLA File :03/95/040/00088/AM15/	Lic.No/Date:0310780985 08.05.2014	Defer Date:	
Decision : : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/64/2013-Ch. II dated 29.08.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
STERO DIPA 85 (DIISOPROPANOLAMINE)	1 kg	1.	DIISOPROPANOLAMINE 99	0.925 kg
RA may take appropriate action as per the decision of Norms Committee.				

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Case No.:73/6/82-ALC4/2014	Party Name:SUNSHIELD CHEMICALS LTD.	Meet No/Date:6/82- ALC4/2014 29.08.2014	Status: approved	
HQ File :01/82/050/00475/AM15/	RLA File :03/95/040/00107/AM15/	Lic.No/Date:0310781075 08.05.2014	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/107/2010/Ch II dated 05.11.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export	S.No	Import Product	Quantity

निर्मल कुमार / NIRMAL KUMAR
उप महानिदेशक, विदेश व्यापार
Dy. Director, Foreign Trade
निदेशक, विदेश व्यापार
Director, Foreign Trade
सहायक निदेशक, विदेश व्यापार
Asst. Director, Foreign Trade
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	Quantity		Allowed
OCTYLATED DI-PHENYLAMINE (ODPA)	1 kg	1.	DI-PHENYLAMINE 0.447 kg
		2.	DI-ISO BUTYLENE 0.632 kg

RA may take appropriate action as per the decision of Norms Committee.

187	Case No.:238/6/82-ALC4/2014	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status: Deffered
	HQ File :01/82/050/00640/AM15/	RLA File :17/24/040/00008/AM15/	Lic.No/Date:1710005810 09.05.2014	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of C&PC.				

188

Case No.:107/6/82-ALC4/2014	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:6/82- ALC4/2014 29.08.2014	Status: Approved	
HQ File :01/82/050/00509/AM15/	RLA File :03/95/040/00091/AM15/	Lic.No/Date:0310781114 09.05.2014	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/64/2013-Ch. II dated 24.06.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
STERO MDEA (Methyl Diethanol Amine)	1 kg	1.	MONO METHYL AMINE	0.274 kg
		2.	ETHYLENE OXIDE	0.777 kg
RA may take appropriate action as per the decision of Norms Committee.				

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Case No.:109/6/82-ALC4/2014	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:6/82- ALC4/2014 29.08.2014	Status: approved
HQ File :01/82/050/00511/AM15/	RLA File :03/95/040/00100/AM15/	Lic.No/Date:0310781116 09.05.2014	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/64/2013-Ch. II dated 29.08.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
STERO MPEA (B) (Poly Ethoxylated Methyl Amine)	1 kg	1.	MONO METHYL AMINE	0.194 kg
		2.	ETHYLENE OXIDE	0.826 kg

RA may take appropriate action as per the decision of Norms Committee.

190	Case No.:111/6/82-ALC4/2014	Party Name:STERLING	Meet No/Date:6/82-	Status:
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निर्मल कुमार/NIRMAL KUMAR
 Dy. Director, General of Foreign Trade
 Directorate, General of Foreign Trade
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

	AUXILIARIES PVT LTD	ALC4/2014 29.08.2014	Approved
HQ File :01/82/050/00513/AM15/	RLA File :03/95/040/00099/AM15/	Lic.No/Date:0310781115 09.05.2014	Defer Date:
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/64/2013-Ch. II dated 24.06.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			
Export product	Exp. Qty.	Sl.No.	Import items
STERO MDEA (Methyl Diethanol Amine)	1 kg	1.	MONO METHYL AMINE
		2.	ETHYLENE OXIDE
			Qty. allowed
			0.274 kg
			0.777 kg
RA may take appropriate action as per the decision of Norms Committee.			

191	Case No.:104/6/82-ALC4/2014	Party Name:SUNSHIELD CHEMICALS LTD.	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status: Deffered
	HQ File :01/82/050/00506/AM15/	RLA File :03/95/040/00115/AM15/	Lic.No/Date:0310781246 09.05.2014	Defer Date:25.09.2014
Decision : It was decided to defer the case for 25.09.2014 for comments of Petrochemical Division of Department of C&PC.				

192	Case No.:155/6/82-ALC4/2014	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status: Approved
	HQ File :01/82/050/00557/AM15/	RLA File :07/24/040/00043/AM15/	Lic.No/Date:0710104124 15.05.2014	Defer Date:
Decision : In the light of earlier decision taken in meeting no. 33/82 dated 21.3.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
	Export Product	Export Qty.	Sl.No.	Import items
	CALCIUM CARBONATE 1250 MG + GLYCINE 535.7 MG-CAL - SUP TABLETS	1000 tablets	1	GLYCINE USP/BP
			2.	CALCIUM CARBONATE DENSE BP/USP
				Qty. allowed kg/kg
				Not shown in DML
				1.25 kg
RA may take appropriate action as per the decision of Norms Committee.				

193	Case No.:101/6/82-ALC4/2014	Party Name:PREGNA INTERNATIONAL LTD.	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status: Deffered
	HQ File :01/82/050/00503/AM15/	RLA File :03/95/040/00122/AM15/	Lic.No/Date:0310781971 19.05.2014	Defer Date:25.09.2014
Decision : It was decided to defer the case for 25.09.2014 for comments of Petrochemical Division of Department of C&PC.				

निर्मल कुमार/NIRMAL KUMAR
 उप महानिदेशक विदेश व्यापार
 Dy. Director General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

194	Case No.:86/6/82-ALC4/2014	Party Name:SAMARTH PHARMA PVT.LTD.	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status: Deffered
	HQ File :01/82/050/00488/AM15/	RLA File :03/95/040/00129/AM15/	Lic.No/Date:0310782139 20.05.2014	Defer Date:09.10.2014
Decision : It was decided to defer the case for 25.09.2014 for comments of Department of Pharmaceuticals.				

195	Case No.:88/6/82-ALC4/2014	Party Name:UPL LTD.(FORMERLY UNITED PHOSPHORUS LTD.)	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status: Deffered
	HQ File :01/82/050/00490/AM15/	RLA File :03/95/040/00033/AM15/	Lic.No/Date:0310782129 20.05.2014	Defer Date:09.10.2014
Decision : It was decided to defer the case for 25.09.2014 for comments of Department of C&PC				

196	Case No.:169/6/82-ALC4/2014	Party Name:SIDDHI VINAYAKA SPECHEM PVT.LTD.,	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status: Deffered
	HQ File :01/82/050/00571/AM15/	RLA File :07/24/040/00052/AM15/	Lic.No/Date:0710104283 21.05.2014	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of C&PC				

197	Case No.:105/6/82-ALC4/2014	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status: Deffered
	HQ File :01/82/050/00507/AM15/	RLA File :03/95/040/00142/AM15/	Lic.No/Date:0310782310 21.05.2014	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of C&PC				

198	Case No.:220/6/82-ALC4/2014	Party Name:ANUH PHARMA LTD.	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status: Deffered
	HQ File :01/82/050/00622/AM15/	RLA File :03/94/040/00122/AM15/	Lic.No/Date:0310782487 22.05.2014	Defer Date:25.09.2014
Decision : It was decided to defer the case for 25.09.2014 for comments of Department of Pharmaceuticals.				

199	Case No.:221/6/82-ALC4/2014	Party Name:ANUH PHARMA LTD.	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status: Deffered
	HQ File :01/82/050/00623/AM15/	RLA File :03/94/040/00125/AM15/	Lic.No/Date:0310782489 22.05.2014	Defer Date:25.09.2014
Decision : It was decided to defer the case for 25.09.2014 for comments of Department of Pharmaceuticals.				

200	Case No.:222/6/82-ALC4/2014	Party Name:ANUH PHARMA	Meet No/Date:6/82-	Status:
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निर्मल कुमार/NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Director General of Foreign Trade
व्यापार विभाग, नई दिल्ली
Department of Commerce
Udyog Bhawan, New Delhi

	LTD.	ALC4/2014 29.08.2014	Approved	
HQ File :01/82/050/00624/AM15/	RLA File :03/94/040/00126/AM15/	Lic.No/Date:0310782491 22.05.2014	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 42/82 dated 17.1.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Export Quantity	S.No	Import Product	Quantity allowed per unit of export product
Clobetasol Propionate	1 kg	1.	Betamethasone BP	1.04 kg
RA may take appropriate action as per the decision of Norms Committee.				

201	Case No.:115/6/82-ALC4/2014	Party Name:HINDUSTAN POLYAMIDES & FIBRES LIMITED	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status: Deffered
	HQ File :01/82/050/00517/AM15/	RLA File :03/94/040/00123/AM15/	Lic.No/Date:0310782480 22.05.2014	Defer Date:25.09.2014
Decision : It was decided to defer the case for 25.09.2014 for comments of Department of C&PC.				

202

Case No.:174/6/82-ALC4/2014	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status: Approved	
HQ File :01/82/050/00576/AM15/	RLA File :52/24/040/00010/AM15/	Lic.No/Date:5210041062 23.05.2014	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/24/2014-Ch. II dated 27.08.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
3,4-DI-HYDROXY 5-NITRO BENZALDEHYDE - 99% MIN.	1 kg	1.	VANILLIN - 99.5% MIN	1.58 kg
		2.	DIMETHYL FORMAMIDE - 99.5% MIN.	1.26 kg
RA may take appropriate action as per the decision of Norms Committee.				

203	Case No.:145/6/82-ALC4/2014	Party Name:LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status: Deffered
	HQ File :01/82/050/00547/AM15/	RLA File :07/24/040/00003/AM15/	Lic.No/Date:0710104565 28.05.2014	Defer Date:25.09.2014

निर्मल कुमार/NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Decision : It was decided to defer the case for 25.09.2014 for comments of Department of C&PC

204	Case No.:223/6/82-ALC4/2014	Party Name:ANUH PHARMA LTD.	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status: Deffered
	HQ File :01/82/050/00625/AM15/	RLA File :03/94/040/00149/AM15/	Lic.No/Date:0310783471 29.05.2014	Defer Date:09.10.2014
Decision : It was decided to defer the case for 25.09.2014 for comments of Department of Pharmaceuticals.				

205	Case No.:114/6/82-ALC4/2014	Party Name:HINDUSTAN POLYAMIDES & FIBRES LIMITED	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status: Deffered
	HQ File :01/82/050/00516/AM15/	RLA File :03/94/040/00132/AM15/	Lic.No/Date:0310783464 29.05.2014	Defer Date:25.09.2014
Decision : It was decided to defer the case for 25.09.2014 for comments of Department of C&PC.				

206	Case No.:141/6/82-ALC4/2014	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status: Deffered
	HQ File :01/82/050/00543/AM15/	RLA File :07/24/040/00474/AM14/	Lic.No/Date:0710104601 30.05.2014	Defer Date:25.09.2014
Decision : It was decided to defer the case for 25.09.2014 for comments of Department of C&PC.				

207	Case No.:67/6/82-ALC4/2014	Party Name:RIOCARE INDIA PRIVATE LIMITED.	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status: Deffered
	HQ File :01/82/050/00469/AM15/	RLA File :03/95/040/00135/AM15/	Lic.No/Date:0310783973 02.06.2014	Defer Date:11.09.2014
Decision : It was decided to defer the case for 11.09.2014 for comments of Department of Pharmaceuticals.				

208	Case No.:113/6/82-ALC4/2014	Party Name:HINDUSTAN POLYAMIDES & FIBRES LIMITED	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status: Deffered
	HQ File :01/82/050/00515/AM15/	RLA File :03/94/040/00162/AM15/	Lic.No/Date:0310784160 03.06.2014	Defer Date:25.09.2014
Decision : It was decided to defer the case for 25.09.2014 for comments of Department of C&PC.				

209	Case No.:161/6/82-ALC4/2014	Party Name:JAGSONPAL PHARMACEUTICALS LTD.	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status: Deffered
	HQ File :01/82/050/00563/AM15/	RLA File :05/23/040/00077/AM15/	Lic.No/Date:0510388035 03.06.2014	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals.				

निर्मल कुमार/NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

210	Case No.:68/6/82-ALC4/2014	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status: Deffered
	HQ File :01/82/050/00470/AM15/	RLA File :03/95/040/00169/AM15/	Lic.No/Date:0310784098 03.06.2014	Defer Date:25.09.2014
Decision : It was decided to defer the case for 25.09.2014 for comments of Department of Pharmaceuticals.				

211	Case No.:163/6/82-ALC4/2014	Party Name:STERICON PHARMA PVT.LTD.,	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status: Deffered
	HQ File :01/82/050/00565/AM15/	RLA File :07/24/040/00073/AM15/	Lic.No/Date:0710104771 04.06.2014	Defer Date:25.09.2014
Decision : It was decided to defer the case for 25.09.2014 for comments of Department of Pharmaceuticals.				

212	Case No.:165/6/82-ALC4/2014	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status: Deffered
	HQ File :01/82/050/00567/AM15/	RLA File :02/24/040/00037/AM15/	Lic.No/Date:0210203844 05.06.2014	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Petrochemical division of Department of C&PC.				

213	Case No.:70/6/82-ALC4/2014	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status: Deffered
	HQ File :01/82/050/00472/AM15/	RLA File :03/95/040/00186/AM15/	Lic.No/Date:0310784490 05.06.2014	Defer Date:25.09.2014
Decision : It was decided to defer the case for 25.09.2014 for comments of Department of C&PC.				

214	Case No.:228/6/82-ALC4/2014	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status: Deffered
	HQ File :01/82/050/00630/AM15/	RLA File :22/24/040/00017/AM15/	Lic.No/Date:2210014962 05.06.2014	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals.				

215	Case No.:229/6/82-ALC4/2014	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status: Deffered
	HQ File :01/82/050/00631/AM15/	RLA File :22/24/040/00019/AM15/	Lic.No/Date:2210014961 05.06.2014	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals.				

216	Case No.:69/6/82-ALC4/2014	Party Name:WANBURY	Meet No/Date:6/82-	Status:
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निर्मल कुमार / NIRMAL KUMAR
उप महाप्रदेशीय निदेश व्यापार
Dy. Director, General of Foreign Trade
विदेश व्यापार महाप्रदेशीय
Director, General of Foreign Trade
वाणिज्य विभाग, नई दिल्ली
Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	LIMITED(FORMERLY PEARL ORGANICS LTD)	ALC4/2014 29.08.2014	Deffered
HQ File :01/82/050/00471/AM15/	RLA File :03/95/040/00041/AM15/	Lic.No/Date:0310784601 06.06.2014	Defer Date:09.10.2014
Decision : It was decided to defer the case for 25.09.2014 for comments of Department of Pharmaceuticals.			

217

Case No.: 71/6/82-ALC4/2014	Party Name: WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date: 6/82-ALC4/2014 29.08.2014	Status: Approved	
HQ File :01/82/050/00473/AM15/	RLA File :03/95/040/00068/AM15/	Lic.No/Date: 0310784650 06.06.2014	Defer Date:	
Decision : Committee considered the case as per agenda and in the light of earlier decision taken in meeting no. 19/82 dated 02.01.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed kg/kg
METFORMIN HCL	1 kg.	1.	DICYANODIMIDE	0.567
		2.	METHANOL	0.237
		3.	DIMETHYL AMINE HYDROCHLORIDE	0.60

RA concerned may take further necessary action as per above decision of NC.

218

Case No.: 77/6/82-ALC4/2014	Party Name: WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date: 6/82-ALC4/2014 29.08.2014	Status: Approved	
HQ File :01/82/050/00479/AM15/	RLA File :03/95/040/00070/AM15/	Lic.No/Date: 0310784707 06.06.2014	Defer Date:	
Decision : Committee considered the case as per agenda and in the light of earlier decision taken in meeting no. 18/82 dated 19.12.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
METFORMIN HCL 95% (DC GRANULES)	1 kg.	1.	DICYANODIMIDE	0.544
		2.	METHANOL	0.227
		3.	DIMETHYL AMINE HYDROCHLORIDE	0.576
		4.	XYLENE MIX	0.0259
		5.	POLYVINYL PYRROLIDONE K-30	0.0285
		6.	MICRO CRYSTALLINE CELIULOSE	0.0096
		7.	COLLOIDAL SILICON DIOXIDE	0.0038
RA concerned may take further necessary action as per above decision of NC.				

Case No.: 84/6/82-ALC4/2014	Party Name: WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date: 6/82-ALC4/2014 29.08.2014	Status: Approved
HQ File	RLA File	Lic.No/Date:0310784699	Defer Date:

निर्मल कुमार/NIRMAL KUMAR
Dy. Director General of Foreign Trade
निदेशक, व्यापार महानिदेशालय
Director General of Foreign Trade
संयुक्त व्यापार/Department of Foreign Trade
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

:01/82/050/00486/AM15/	:03/95/040/00066/AM15/	06.06.2014
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Decision : Committee considered the case as per agenda and in the light of earlier decision taken in meeting no. 18/82 dated 19.12.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
METFORMIN HCL	1 kg.	1.	DICYANODIMIDE	0.567
		2.	DIMETHYL AMINE 40% SOLUTION	1.50
		3.	METHANOL	0.237

RA concerned may take further necessary action as per above decision of NC.

220	Case No.:90/6/82-ALC4/2014	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status: Deffered
	HQ File :01/82/050/00492/AM15/	RLA File :03/95/040/00075/AM15/	Lic.No/Date:0310784592 06.06.2014	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals.				

221	Case No.:92/6/82-ALC4/2014	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status: Deffered
	HQ File :01/82/050/00494/AM15/	RLA File :03/95/040/00072/AM15/	Lic.No/Date:0310784695 06.06.2014	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals.				

222

Case No.:94/6/82-ALC4/2014	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status: Approved	
HQ File :01/82/050/00496/AM15/	RLA File :03/95/040/00067/AM15/	Lic.No/Date:0310784605 06.06.2014	Defer Date:09.10.2014	
Decision : Committee considered the case as per agenda and in the light of earlier decision taken in meeting no. 18/82 dated 19.12.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed kg/kg
METFORMIN HCL	1 kg.	1.	DICYANODIMIDE	0.567
		2.	METHANOL	0.237
		3.	DIMETHYL AMINE HYDROCHLORIDE	0.60

RA concerned may take further necessary action as per above decision of NC.

223	Case No.:96/6/82-ALC4/2014	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status: Deffered
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निर्मल कुमार / NIRMAL KUMAR
उप सहायक निदेशक, आयात
Dy. Director, Imports
विदेशी व्यापार, निदेशक, आयात
Directorate, Imports, Ministry of Foreign Trade
राष्ट्रीय निदेशक, आयात
National Director, Imports
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

HQ File :01/82/050/00498/AM15/	RLA File :03/95/040/00071/AM15/	Lic.No/Date:0310784633 06.06.2014	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals.			

224	Case No.:98/6/82-ALC4/2014	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status: Deffered
	HQ File :01/82/050/00500/AM15/	RLA File :03/95/040/00074/AM15/	Lic.No/Date:0310784664 06.06.2014	Defer Date:09.10.2014
Decision : It was decided to defer the case for 25.09.2014 for comments of Department of Pharmaceuticals.				

225	Case No.:100/6/82-ALC4/2014	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status: Deffered
	HQ File :01/82/050/00502/AM15/	RLA File :03/95/040/00073/AM15/	Lic.No/Date:0310784657 06.06.2014	Defer Date:09.10.2014
Decision : It was decided to defer the case for 25.09.2014 for comments of Department of Pharmaceuticals.				

226	Case No.:103/6/82-ALC4/2014	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status: Deffered
	HQ File :01/82/050/00505/AM15/	RLA File :03/95/040/00069/AM15/	Lic.No/Date:0310784587 06.06.2014	Defer Date:09.10.2014
Decision : It was decided to defer the case for 25.09.2014 for comments of Department of Pharmaceuticals.				

227	Case No.:150/6/82-ALC4/2014	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status: Deffered
	HQ File :01/82/050/00552/AM15/	RLA File :05/23/040/00099/AM15/	Lic.No/Date:0510388492 09.06.2014	Defer Date:09.10.2014
Decision : It was decided to defer the case for 25.09.2014 for comments of Department of Pharmaceuticals.				

228	Case No.:153/6/82-ALC4/2014	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status: Deffered
	HQ File :01/82/050/00555/AM15/	RLA File :05/23/040/00098/AM15/	Lic.No/Date:0510388491 09.06.2014	Defer Date:09.10.2014
Decision : It was decided to defer the case for 25.09.2014 for comments of Department of Pharmaceuticals.				

229	Case No.:80/6/82-ALC4/2014	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status: Approved
	HQ File :01/82/050/00482/AM15/	RLA File :03/95/040/00187/AM15/	Lic.No/Date:0310784820 09.06.2014	Defer Date:

निर्मल कुमार/NIRMAL KUMAR
उप महाविदेशी व्यापार
Dy. Director, Foreign Trade
विदेशी व्यापार विभाग
Directorate General of Foreign Trade
वाणिज्य विभाग, Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/75/2008-Ch. II dated 09.05.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
N-ETHYL CARBAZOLE	1 kg	1.	CARBAZOLE	1.13 kg

RA may take appropriate action as per the decision of Norms Committee.

230	Case No.: 148/6/82-ALC4/2014	Party Name: PARABOLIC DRUGS LTD.,	Meet No/Date: 6/82-ALC4/2014 29.08.2014	Status: Deffered
	HQ File :01/82/050/00550/AM15/	RLA File :05/24/040/00070/AM15/	Lic.No/Date: 0510388412 09.06.2014	Defer Date: 09.10.2014
	Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals.			

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Case No.:79/6/82-ALC4/2014	Party Name:SIRMAXO CHEMICALS PVT LTD	Meet No/Date:6/82- ALC4/2014 29.08.2014	Status: approved	
HQ File :01/82/050/00481/AM15/	RLA File :03/95/040/00198/AM15/	Lic.No/Date:0310784824 09.06.2014	Defer Date:	
Decision : Committee considered the case as per agenda and in the light of earlier decision taken in meeting no. 3/82 dated 08.05.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Export Qty.	Sl.No.	Import items	Quantity Allowed
Povidone Iodine Topical Solution USP 10% (External Preparation - Antiseptics & Disinfectants) (Available Iodine NLT 1% w/v)	1 kg	1.	Povi done Iodine	1.02 kg per kg content in the export
RA concerned may take further necessary action as per above decision of NC.				

232	Case No.: 162/6/82-ALC4/2014	Party Name: PARAGON INDUSTRIES	Meet No/Date: 6/82-ALC4/2014 29.08.2014	Status: Deffered
	HQ File :01/82/050/00564/AM15/	RLA File :08/24/040/00112/AM15/	Lic.No/Date: 0810132255 10.06.2014	Defer Date: 09.10.2014
	Decision : It was decided to defer the case for 09.10.2014 for comments of Department of C&PC			

233	Case No.: 82/6/82-ALC4/2014	Party Name: YASHO INDUSTRIES PVT.LTD.	Meet No/Date: 6/82-ALC4/2014 29.08.2014	Status: Deffered
	HQ File	RLA File	Lic.No/Date: 0310784906	Defer

निर्मल कुमार/NIRMAL KUMAR
उप महा निदेशक, विदेश व्यापार
Dy. Director, Foreign Trade
विदेश व्यापार महा निदेशालय
Director General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

:01/82/050/00484/AM15/	:03/95/040/00209/AM15/	10.06.2014	Date:09.10.2014
Decision : It was decided to defer the case for 25.09.2014 for comments of Department of C&PC.			

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Case No.: 81/6/82-ALC4/2014	Party Name: SAINOR LABORATORIES PVT LTD	Meet No/Date: 6/82- ALC4/2014 29.08.2014	Status: Approved	
HQ File :01/82/050/00483/AM15/	RLA File :09/24/040/00106/AM15/	Lic.No/Date: 0910060425 11.06.2014	Defer Date:	
Decision : Committee considered case as per agenda and in light of earlier decision taken in 16/82 meeting held on 19.07.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
N-Butyl Lithium (15% w/w in n-Hexane (100% Active Basis [Total Export Quantity on 100 % Basis = 18000 kgs.]	1 Kg.	1.	Lithium Metal	0.300 kg
		2.	n-Butyl Chloride	1.60 kg
		3.	n-Hexane	6.66 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.: 216/6/82-ALC4/2014	Party Name: ALKYL AMINES CHEMICALS LTD	Meet No/Date: 6/82-ALC4/2014 29.08.2014	Status: Deffered
HQ File :01/82/050/00618/AM15/	RLA File :03/94/040/00019/AM15/	Lic.No/Date: 0310785244 12.06.2014	Defer Date: 09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals.			

Case No.: 217/6/82-ALC4/2014	Party Name: ALKYL AMINES CHEMICALS LTD	Meet No/Date: 6/82-ALC4/2014 29.08.2014	Status: Deffered
HQ File :01/82/050/00619/AM15/	RLA File :03/94/040/01179/AM14/	Lic.No/Date: 0310785246 12.06.2014	Defer Date: 09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals.			

Case No.: 184/6/82-ALC4/2014	Party Name: GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date: 6/82-ALC4/2014 29.08.2014	Status: Deffered
HQ File :01/82/050/00586/AM15/	RLA File :34/24/040/00061/AM15/	Lic.No/Date: 3410040252 12.06.2014	Defer Date: 09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of C&PC.			

Case No.: 226/6/82-ALC4/2014	Party Name: NECTAR LIFESCIENCES LIMITED,	Meet No/Date: 6/82-ALC4/2014 29.08.2014	Status: Deffered
HQ File	RLA File	Lic.No/Date: 2210014981	Defer

निर्मल कुमार/NIRMAL KUMAR
उप महा निदेशक, विदेश व्यापार
Dy. Director, Foreign Trade
विदेश व्यापार महा निदेशालय
Director General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

:01/82/050/00628/AM15/	:22/24/040/00018/AM15/	12.06.2014	Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals.			

239	Case No.: 149/6/82-ALC4/2014	Party Name: INDO PHYTO CHEMICALS PVT LTD	Meet No/Date: 6/82- ALC4/2014 29.08.2014	Status: Deffered
	HQ File :01/82/050/00551/AM15/	RLA File :05/23/040/00108/AM15/	Lic.No/Date: 0510388673 13.06.2014	Defer Date: 09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals.				

240	Case No.: 151/6/82-ALC4/2014	Party Name: INDO PHYTO CHEMICALS PVT LTD	Meet No/Date: 6/82- ALC4/2014 29.08.2014	Status: Deffered
	HQ File :01/82/050/00553/AM15/	RLA File :05/23/040/00107/AM15/	Lic.No/Date: 0510388672 13.06.2014	Defer Date: 09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals.				

241	Case No.: 166/6/82-ALC4/2014	Party Name: KORES (INDIA) LTD.	Meet No/Date: 6/82- ALC4/2014 29.08.2014	Status: Deffered
	HQ File :01/82/050/00568/AM15/	RLA File :31/83/040/00033/AM15/	Lic.No/Date: 3110064371 13.06.2014	Defer Date: 09.10.2014
Decision : It was decided to defer the case for 25.09.2014 for comments of Department of Pharmaceuticals.				

242	Case No.: 152/6/82-ALC4/2014	Party Name: MOREPEN LABORATORIES LTD.,	Meet No/Date: 6/82- ALC4/2014 29.08.2014	Status: Deffered
	HQ File :01/82/050/00554/AM15/	RLA File :05/24/040/00133/AM15/	Lic.No/Date: 0510388704 16.06.2014	Defer Date: 25.09.2014
Decision : It was decided to defer the case for 25.09.2014 for comments of Department of Pharmaceuticals.				

243	Case No.: 154/6/82-ALC4/2014	Party Name: MOREPEN LABORATORIES LTD.,	Meet No/Date: 6/82- ALC4/2014 29.08.2014	Status: Deffered
	HQ File :01/82/050/00556/AM15/	RLA File :05/24/040/00132/AM15/	Lic.No/Date: 0510388703 16.06.2014	Defer Date: 25.09.2014
Decision : It was decided to defer the case for 25.09.2014 for comments of Department of Pharmaceuticals.				

244	Case No.: 234/6/82-ALC4/2014	Party Name: GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date: 6/82- ALC4/2014 29.08.2014	Status: Deffered
	HQ File :01/82/050/00636/AM15/	RLA File :34/24/040/00071/AM15/	Lic.No/Date: 3410040266 17.06.2014	Defer Date: 09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of C&PC.				

निर्मल कुमार/NIRMAL KUMAR
उप महानिदेशक/उप निदेशक
By Director, Foreign Trade
विदेश व्यापार निदेशक
Director, Ministry of Foreign Trade
बाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

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Case No.:85/6/82-ALC4/2014	Party Name:SAINOR LABORATORIES PVT LTD	Meet No/Date:6/82- ALC4/2014 29.08.2014	Status:Approved	
HQ File :01/82/050/00487/AM15/	RLA File :09/24/040/00131/AM15/	Lic.No/Date:0910060468 17.06.2014	Defer Date:	
Decision : Committee considered case as per agenda and in light of earlier decision taken in 16/82 meeting held on 19.07.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
N-Butyl Lithium (15% w/w in n-Hexane (100% Active Basis [Total Export Quantity on 100 % Basis = 18000 kgs.]	1 Kg.	1.	Lithium Metal	0.300 kg
		2.	n-Butyl Chloride	1.60 kg
		3.	n-Hexane	6.66 kg
RA concerned may take further necessary action as per above decision of NC.				

246	Case No.:235/6/82-ALC4/2014	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status:Deffered
	HQ File :01/82/050/00637/AM15/	RLA File :34/24/040/00070/AM15/	Lic.No/Date:3410040261 17.06.2014	Defer Date:25.09.2014
	Decision : It was decided to defer the case for 25.09.2014 for comments of Department of C&PC.			

247	Case No.:160/6/82-ALC4/2014	Party Name:ALCHEM INTERNATIONAL LTD.	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status:Deffered
	HQ File :01/82/050/00562/AM15/	RLA File :05/23/040/00053/AM15/	Lic.No/Date:0510388783 18.06.2014	Defer Date:25.09.2014
	Decision : It was decided to defer the case for 25.09.2014 for comments of Department of Pharmaceuticals.			

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Case No.:168/6/82-ALC4/2014	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:6/82- ALC4/2014 29.08.2014	Status: Approved
HQ File :01/82/050/00570/AM15/	RLA File :31/83/040/00072/AM15/	Lic.No/Date:3110064419 18.06.2014	Defer Date:
Decision : Committee considered case as per agenda for ratification of norms and in light of earlier decision taken in 30/82 dated 07.02.2013 and in consultation with the technical authorities present in the meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Tablets/Capsules- Ciprofloxacin Tablets	1 500	1.	Ciprofloxacin HCL (Relevant Bulk Drug)	555.0 mg /500 mg Tablets

निर्मल कुमार/NIRMAL KUMAR
उप सहायक निदेशक, विदेश व्यापार
Dy. Director (General Foreign Trade)
विदेश व्यापार निदेशकालय
Directorate General of Foreign Trade
राष्ट्रीय विभाग, Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

USP 500 MG (each film coated tablet contains ciprofloxacin HCL USP equivalent to Ciprofloxacin 500 mg)	mg tablet			
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RA may take appropriate action as per the decision of Norms Committee.

249	Case No.:159/6/82-ALC4/2014	Party Name:JAGSONPAL PHARMACEUTICALS LTD.	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status: Deffered
	HQ File :01/82/050/00561/AM15/	RLA File :05/23/040/00116/AM15/	Lic.No/Date:0510388788 18.06.2014	Defer Date:09.10.2014
Decision : It was decided to defer the case for 25.09.2014 for comments of Department of Pharmaceuticals.				

250	Case No.:63/4/82-ALC4/2014	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status: Deffered
	HQ File :01/82/050/00311/AM15/	RLA File :09/24/040/00125/AM15/	Lic.No/Date:0910060484 18.06.2014	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of C&PC				

251	Case No.:164/6/82-ALC4/2014	Party Name:VDH CHEM TECH PVT. LTD.	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status: Deffered
	HQ File :01/82/050/00566/AM15/	RLA File :05/24/040/00085/AM15/	Lic.No/Date:0510388792 18.06.2014	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of C&PC				

252	Case No.:167/6/82-ALC4/2014	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status: Deffered
	HQ File :01/82/050/00569/AM15/	RLA File :31/83/040/00065/AM15/	Lic.No/Date:3110064423 19.06.2014	Defer Date:25.09.2014
Decision : It was decided to defer the case for 25.09.2014 for comments of Department of C&PC.				

253	Case No.:224/6/82-ALC4/2014	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status: Deffered
	HQ File :01/82/050/00626/AM15/	RLA File :34/24/040/00069/AM15/	Lic.No/Date:3410040285 19.06.2014	Defer Date:25.09.2014
Decision : It was decided to defer the case for 25.09.2014 for comments of Department of C&PC.				

254	Case No.:142/6/82-ALC4/2014	Party Name:DHANUKA	Meet No/Date:6/82-	Status:
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निर्मल कुमार/NIRMAL KUMAR
उप सहायक निदेशक व्यापार
Dy. Director, Dept. of Foreign Trade
विदेश व्यापार विभाग
Director General of Foreign Trade
वाणिज्य विभाग, भारत सरकार
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

		LABORATORIES LTD.	ALC4/2014 29.08.2014	Deffered
	HQ File :01/82/050/00544/AM15/	RLA File :05/23/040/00105/AM15/	Lic.No/Date:0510388965 20.06.2014	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals.				

255	Case No.:65/4/82-ALC4/2014	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:6/82- ALC4/2014 29.08.2014	Status: Deffered
	HQ File :01/82/050/00313/AM15/	RLA File :09/24/040/00162/AM15/	Lic.No/Date:0910060521 23.06.2014	Defer Date:25.09.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals.				

256	Case No.:233/6/82-ALC4/2014	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:6/82- ALC4/2014 29.08.2014	Status: Deffered
	HQ File :01/82/050/00635/AM15/	RLA File :34/24/040/00078/AM15/	Lic.No/Date:3410040299 23.06.2014	Defer Date:25.09.2014
Decision : It was decided to defer the case for 25.09.2014 for comments of Department of C&PC				

257	Case No.:230/6/82-ALC4/2014	Party Name:SYMBIOTEC PHARMALAB LTD.,	Meet No/Date:6/82- ALC4/2014 29.08.2014	Status: Deffered
	HQ File :01/82/050/00632/AM15/	RLA File :56/24/040/00010/AM15/	Lic.No/Date:5610004310 23.06.2014	Defer Date:25.09.2014
Decision : It was decided to defer the case for 25.09.2014 for comments of Department of Pharmaceuticals.				

258	Case No.:170/6/82-ALC4/2014	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:6/82- ALC4/2014 29.08.2014	Status: Deffered
	HQ File :01/82/050/00572/AM15/	RLA File :04/24/040/00032/AM15/	Lic.No/Date:0410158822 24.06.2014	Defer Date:25.09.2014
Decision : It was decided to defer the case for 25.09.2014 for comments of Department of Pharmaceuticals.				

259	Case No.:231/6/82-ALC4/2014	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:6/82- ALC4/2014 29.08.2014	Status: Deffered
	HQ File :01/82/050/00633/AM15/	RLA File :34/24/040/00055/AM15/	Lic.No/Date:3410040310 25.06.2014	Defer Date:25.09.2014
Decision : It was decided to defer the case for 25.09.2014 for comments of Department of Pharmaceuticals.				

260	Case No.:87/6/82-ALC4/2014	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:6/82- ALC4/2014 29.08.2014	Status: Deffered
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निर्मल कुमार/NIRMAL KUMAR
उप सहायक निदेशक, आयात
Dy. Director (Import), Foreign Trade
विदेशी व्यापार विभाग, आयात
Directorate of Foreign Trade
वाणिज्य विभाग, भारत सरकार
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

HQ File :01/82/050/00489/AM15/	RLA File :09/24/040/00149/AM15/	Lic.No/Date:0910060537 25.06.2014	Defer Date:25.09.2014
Decision : It was decided to defer the case for 25.09.2014 for comments of Department of Pharmaceuticals.			

261	Case No.:89/6/82-ALC4/2014	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:6/82- ALC4/2014 29.08.2014	Status: Deffered
	HQ File :01/82/050/00491/AM15/	RLA File :09/24/040/00150/AM15/	Lic.No/Date:0910060536 25.06.2014	Defer Date:25.09.2014
Decision : It was decided to defer the case for 25.09.2014 for comments of Department of Pharmaceuticals.				

262

Case No.:209/6/82-ALC4/2014	Party Name:R L FINE CHEM	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status: Approved	
HQ File :01/82/050/00611/AM15/	RLA File :07/24/040/00095/AM15/	Lic.No/Date:0710105396 25.06.2014	Defer Date:	
Decision : Committee considered case as per agenda for ratification of norms and in light of earlier decision taken in 16/82 dated 21.11.2013 and in consultation with the technical authorities present in the meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Clomipramine Hcl	1 Kg.	1.	1 Bromo 3 Chloro Propane	0.85 kg
		2.	3 Chloro Iminodibenzyl	0.91 kg
RA may take appropriate action as per the decision of Norms Committee.				

263	Case No.:232/6/82-ALC4/2014	Party Name:JAINEX SPECIALITY CHEMICAL	Meet No/Date:6/82- ALC4/2014 29.08.2014	Status: Deffered
	HQ File :01/82/050/00634/AM15/	RLA File :34/24/040/00079/AM15/	Lic.No/Date:3410040317 26.06.2014	Defer Date:25.09.2014
Decision : It was decided to defer the case for 25.09.2014 for comments of Department of C&PC.				

264	Case No.:203/6/82-ALC4/2014	Party Name:KLJ PLASTICIZERS LTD.,	Meet No/Date:6/82- ALC4/2014 29.08.2014	Status: Deffered
	HQ File :01/82/050/00605/AM15/	RLA File :05/23/040/00129/AM15/	Lic.No/Date:0510389118 26.06.2014	Defer Date:09.10.2014
Decision : It was decided to defer the case for 25.09.2014 for comments of Department of C&PC.				

265	Case No.:225/6/82-ALC4/2014	Party Name:SOLARIS CHEMTECH INDUSTRIES LTD.	Meet No/Date:6/82- ALC4/2014 29.08.2014	Status: Deffered
	HQ File :01/82/050/00627/AM15/	RLA File :34/24/040/00066/AM15/	Lic.No/Date:3410040320 27.06.2014	Defer Date:25.09.2014

निर्मल कुमार/NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Decision : It was decided to defer the case for 09.10.2014 for comments of Department of C&PC

266	Case No.: 219/6/82-ALC4/2014	Party Name: UNICHEM LABORATORIES LIMITED	Meet No/Date: 6/82-ALC4/2014 29.08.2014	Status: Deffered
	HQ File :01/82/050/00621/AM15/	RLA File :03/95/040/00221/AM15/	Lic.No/Date: 0310786118 27.06.2014	Defer Date: 25.09.2014
Decision : It was decided to defer the case for 25.09.2014 for comments of Department of Pharmaceuticals.				

267	Case No.:199/6/82-ALC4/2014	Party Name:H.J.AROCHEM PVT. LTD.,	Meet No/Date:6/82- ALC4/2014 29.08.2014	Status: Deffered
	HQ File :01/82/050/00601/AM15/	RLA File :08/24/040/00569/AM14/	Lic.No/Date:0810132520 30.06.2014	Defer Date:25.09.2014
Decision : It was decided to defer the case for 25.09.2014 for comments of Department of Pharmaceuticals.				

268	Case No.:212/6/82-ALC4/2014	Party Name:RAY CHEMICALS PRIVATE LIMITED,	Meet No/Date:6/82- ALC4/2014 29.08.2014	Status: Deffered
	HQ File :01/82/050/00614/AM15/	RLA File :07/24/040/00098/AM15/	Lic.No/Date:0710105469 30.06.2014	Defer Date:25.09.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals.				

269	Case No.: 210/6/82-ALC4/2014	Party Name: WEXFORD LABORATORIES P LTD	Meet No/Date: 6/82-ALC4/2014 29.08.2014	Status: Deffered
	HQ File :01/82/050/00612/AM15/	RLA File :07/24/040/00105/AM15/	Lic.No/Date: 0710105465 30.06.2014	Defer Date: 25.09.2014
Decision : It was decided to defer the case for 25.09.2014 for comments of Department of Pharmaceuticals.				

270	Case No.:213/6/82-ALC4/2014	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status: Deffered
	HQ File :01/82/050/00615/AM15/	RLA File :07/24/040/00110/AM15/	Lic.No/Date:0710105475 01.07.2014	Defer Date:25.09.2014
Decision : It was decided to defer the case for 25.09.2014 for comments of Department of Pharmaceuticals				

271	Case No.:202/6/82-ALC4/2014	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:6/82- ALC4/2014 29.08.2014	Status: Deffered
	HQ File :01/82/050/00604/AM15/	RLA File :05/23/040/00139/AM15/	Lic.No/Date:0510389232 01.07.2014	Defer Date:25.09.2014
Decision : It was decided to defer the case for 25.09.2014 for comments of Petroche3mical Division of Department of C&PC.				

निर्मल कुमार / NIRMAL KUMAR
 Dy. Director, Udyog Bhawan, New Delhi
 Director, Udyog Bhawan, New Delhi
 याधियज निर्यात/Import & Export
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

272	Case No.:191/6/82-ALC4/2014	Party Name:GOPINATH CHEM-TECH LTD.,	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status: Deffered
	HQ File :01/82/050/00593/AM15/	RLA File :08/24/040/00139/AM15/	Lic.No/Date:0810132551 01.07.2014	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of C&PC.				

273	Case No.:227/6/82-ALC4/2014	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status: Deffered
	HQ File :01/82/050/00629/AM15/	RLA File :22/24/040/00027/AM15/	Lic.No/Date:2210015007 02.07.2014	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals.				

274

Case No.:208/6/82-ALC4/2014	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:6/82- ALC4/2014 29.08.2014	Status: Approved
HQ File :01/82/050/00610/AM15/	RLA File :07/24/040/00038/AM15/	Lic.No/Date:0710105511 03.07.2014	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/56/2011-Ch. II dated 10.07.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
CALCIUM GLUCOHEPTONATE	1 kg	1.	SODIUM GLUCOHEPTONATE	1.49 kg
		2.	CALCIUM CARBONATE	0.203 kg

RA may take appropriate action as per the decision of Norms Committee.

275	Case No.:205/6/82-ALC4/2014	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status: Deffered
	HQ File :01/82/050/00607/AM15/	RLA File :05/23/040/00091/AM15/	Lic.No/Date:0510389355 04.07.2014	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of C&PC.				

276	Case No.:206/6/82-ALC4/2014	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status: Deffered
	HQ File :01/82/050/00608/AM15/	RLA File :05/23/040/00092/AM15/	Lic.No/Date:0510389362 04.07.2014	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of C&PC				

निर्मल कुमार/NIRMAL KUMAR
उप सहायक निदेशक, व्यापार
Dy. Director, Trade
निदेशक, उद्योग, वाणिज्य
Director, Industries, Trade
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

277	Case No.:197/6/82-ALC4/2014	Party Name:R.K.INDUSTRIES,	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status: Deffered
	HQ File :01/82/050/00599/AM15/	RLA File :08/24/040/00132/AM15/	Lic.No/Date:0810132594 04.07.2014	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of C&PC.				

278	Case No.:218/6/82-ALC4/2014	Party Name:UNICHEM LABORATORIES LIMITED	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status: Deffered
	HQ File :01/82/050/00620/AM15/	RLA File :03/95/040/00246/AM15/	Lic.No/Date:0310786466 07.07.2014	Defer Date:25.09.2014
Decision : It was decided to defer the case for 25.09.2014 for comments of Department of Pharmaceuticals.				

279	Case No.:192/6/82-ALC4/2014	Party Name:KLJ PLASTICIZERS LTD.,	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status: Deffered
	HQ File :01/82/050/00594/AM15/	RLA File :05/23/040/00144/AM15/	Lic.No/Date:0510389472 08.07.2014	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of C&PC.				

280	Case No.:204/6/82-ALC4/2014	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status: Deffered
	HQ File :01/82/050/00606/AM15/	RLA File :05/24/040/00192/AM14/	Lic.No/Date:0510389448 08.07.2014	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of C&PC.				

281	Case No.:211/6/82-ALC4/2014	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status: Deffered
	HQ File :01/82/050/00613/AM15/	RLA File :05/24/040/00191/AM14/	Lic.No/Date:0510389447 08.07.2014	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of C&PC.				

282	Case No.:207/6/82-ALC4/2014	Party Name:VARUN MEDIMPEX INC.	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status: Deffered
	HQ File :01/82/050/00609/AM15/	RLA File :05/24/040/00136/AM15/	Lic.No/Date:0510389445 08.07.2014	Defer Date:25.09.2014
Decision : It was decided to discuss the comments received from Petrochemical Division of Department of C&PC. The case is deferred for 25.09.2014.				

283	Case No.:193/6/82-ALC4/2014	Party Name:MOREPEN	Meet No/Date:6/82-	Status:
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निर्मल कुमार/NIRMAL KUMAR
उप सचिव/ Dy. Director
विदेशी व्यापार/ Foreign Trade
निर्माणाधीन/ Under Construction
उद्योग विभाग/ Ministry of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

		LABORATORIES LTD.,	ALC4/2014 29.08.2014	Deffered
	HQ File :01/82/050/00595/AM15/	RLA File :05/24/040/00144/AM15/	Lic.No/Date:0510389651 11.07.2014	Defer Date:25.09.2014
Decision : It was decided to defer the case for 25.09.2014 for comments of Department of Pharmaceuticals.				

284	Case No.:194/6/82-ALC4/2014	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:6/82- ALC4/2014 29.08.2014	Status: Deffered
	HQ File :01/82/050/00596/AM15/	RLA File :05/24/040/00147/AM15/	Lic.No/Date:0510389654 11.07.2014	Defer Date:25.09.2014
Decision : It was decided to defer the case for 25.09.2014 for comments of Department of Pharmaceuticals.				

285	Case No.:196/6/82-ALC4/2014	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:6/82- ALC4/2014 29.08.2014	Status: Deffered
	HQ File :01/82/050/00598/AM15/	RLA File :05/24/040/00146/AM15/	Lic.No/Date:0510389653 11.07.2014	Defer Date:25.09.2014
Decision : It was decided to defer the case for 25.09.2014 for comments of Department of Pharmaceuticals.				

286	Case No.:198/6/82-ALC4/2014	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:6/82- ALC4/2014 29.08.2014	Status: Deffered
	HQ File :01/82/050/00600/AM15/	RLA File :05/24/040/00145/AM15/	Lic.No/Date:0510389652 11.07.2014	Defer Date:25.09.2014
Decision : It was decided to defer the case for 25.09.2014 for comments of Department of Pharmaceuticals.				

287	Case No.:195/6/82-ALC4/2014	Party Name:AARTI ORGANIC	Meet No/Date:6/82- ALC4/2014 29.08.2014	Status: Deffered
	HQ File :01/82/050/00597/AM15/	RLA File :08/24/040/00143/AM15/	Lic.No/Date:0810132686 14.07.2014	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals.				

288	Case No.:200/6/82-ALC4/2014	Party Name:PANACEA BIOTEC LTD.,	Meet No/Date:6/82- ALC4/2014 29.08.2014	Status: Deffered
	HQ File :01/82/050/00602/AM15/	RLA File :05/24/040/00168/AM15/	Lic.No/Date:0510389734 16.07.2014	Defer Date:25.09.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals.				

289	Case No.:214/6/82-ALC4/2014	Party Name:ALCHYMARS ICM SM PRIVATE LIMITED	Meet No/Date:6/82- ALC4/2014 29.08.2014	Status: Deffered
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निर्मल कुमार / NIRMAL KUMAR
उप महानिरीक्षक, औद्योगिक प्रशासन
Dy. Director, Industrial Administration
विभाग, उद्योग भवन, नई दिल्ली
Department of Industrial Administration
आयोग, उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals.

296	Case No.:7/6/82-ALC4/2014	Party Name:AARTI DRUGS LIMITED	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status: Deffered
	HQ File :01/82/050/00409/AM15/	RLA File :03/94/040/00321/AM15/	Lic.No/Date:0310787378 28.07.2014	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals.				

297	Case No.:8/6/82-ALC4/2014	Party Name:V & V PHARMA INDUSTRIES	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status: Deffered
	HQ File :01/82/050/00410/AM15/	RLA File :03/95/040/00331/AM15/	Lic.No/Date:0310787382 28.07.2014	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals.				

298	Case No.:9/6/82-ALC4/2014	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status: Approved
	HQ File :01/82/050/00411/AM15/	RLA File :08/24/040/00166/AM15/	Lic.No/Date:0810132856 01.08.2014	Defer Date:25.09.2014

Decision : In the light of earlier decision taken by NC in its 4/82 meeting dated 03.07.2014, it was decided to ratify norms under para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:

Export Product

LEVOFLOXACIN 250 MG TABS 500 MG TAB, 750 MG TAB (ACTIVE INGREDIENT :
LEVOFLOXACIN HEMIHYDRATE NT. WT. 10148.23 KGS., GR. WT. 10608.95 KGS.)

S.NO.	Import Items	For export of 1 No. Tablets (Quantity in mg)		
		250 mg Tablets	500 mg Tablets	750 mg Tablets
1	LEVOFLOXACIN HEMIHYDRATE	261.35	522.70	784.054
2	HYPROMELLOSE 6 CPS,2910 USP	11.65	23.30	34.95
3	MICROCRYSTALLINE CELLULOSE NF (AVICEL PH 102)	49.65	99.30	148.95
4	CROSPVIDONE NF	21.65	43.30	64.95
5	MAGNESIUM STEARATE NF	5.00	10.00	15.00
6	Bottle and Caps	Relevant, As per Packing Policy		

[B] Recommended Norms for 1 kg LEVOFLOXACIN HEMIHYDRATE

S.NO.	Import Items	Quantity recommended kg/kg
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निर्मल कुमार/NIRMAL KUMAR
उप महानिदेशक
Dy. Director
विदेश व्यापार
Directorate of Foreign Trade
वणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

1	(-)-9,10-DIFLUORO-3-METHYL-7- OXO-2, 3- DIHYDRO-7H-PYRIDO (1,2,3-DE)-1, 4-BENZOXAZIN E-6- CARBOXYLIC ACID	0.8571
2	DIMETHYL SULFOXIDE	0.2193
3	N-METHYL PIPERAZINE	0.432
4	ISOPROPYL ALCOHOL (IPA)	1.54

RA may take appropriate action as per the decision of Norms Committee.

Case No.:11/6/82-ALC4/2014	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status: Approved		
HQ File :01/82/050/00413/AM15/	RLA File :09/24/040/00220/AM15/	Lic.No/Date:0910060798 04.08.2014	Defer Date:		
Decision : Committee consider the case and in the light of earlier decision taken in its meeting No. 19/82 dated 02.01.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:					
299	Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
	Ceftriaxone Sodium Sterile	1 kg	1.	Ceftriaxone sodium Non-Sterile	1.04 kg
			2.	Activated Carbon [Carbon Enoanticromos]	51.66 gm/ kg
			3.	Acetone	1.72 kg
			4.	Aluminium Canisters with inner & Outer Lids	Relevant, as per packing policy
RA may take appropriate action as per the decision of Norms Committee.					

300	Case No.:10/6/82-ALC4/2014	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:6/82- ALC4/2014 29.08.2014	Status: Deffered
	HQ File :01/82/050/00412/AM15/	RLA File :09/24/040/00204/AM15/	Lic.No/Date:0910060796 04.08.2014	Defer Date:09.10.2014
	Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals.			

301	Case No.:12/6/82-ALC4/2014	Party Name:ANUPAM RASAYAN (INDIA) LTD	Meet No/Date:6/82- ALC4/2014 29.08.2014	Status: Deffered
	HQ File :01/82/050/00414/AM15/	RLA File :52/24/040/00025/AM15/	Lic.No/Date:5210041180 05.08.2014	Defer Date:09.10.2014
	Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals.			

302	Case No.:185/6/82-ALC4/2014	Party Name:AUROBINDO	Meet No/Date:6/82-	Status:
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निर्मल कुमार/NIRMAL KUMAR
उप महासंचालक, निर्यात विभाग
Dy. Director, Export Division
विदेशी व्यापार विभाग, उद्योग विभाग
Director, Foreign Trade
विभाग, उद्योग विभाग, निर्यात विभाग
विभाग, उद्योग विभाग, निर्यात विभाग
उद्योग विभाग, निर्यात विभाग
Udyog Bhawan, New Delhi

	PHARMA LIMITED	ALC4/2014 29.08.2014	Approved
HQ File :01/82/050/00587/AM15/	RLA File :09/24/040/00241/AM15/	Lic.No/Date:0910060828 07.08.2014	Defer Date:

Decision : Committee consider the case and in the light of earlier decision taken in its meeting No. 19/82 dated 02.01.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Item of Export	Quantity	S.No	Item of Import	Quantity allowed kg/kg
AMPICILLIN SODIUM STERILE & SULBACTAM SODIUM STERILE (2:1) / AMPICILLIN AND SULBACTAM FOR INJECTION (2:1)	1 kg	1.	Sulbactam Acid	0.328
		2.	Methanol	0.234
		3.	Triethyl amine	0.015
		4.	6-APA (6-Amino Penicillanic Acid)	0.462
		5.	Ethyl Aceto Acetate	0.314
		6.	Pivoyl Chloride	0.275
		7	D (-) Alpha Phenyl Glycine Base (PG BASE)	0.350
		8	Potassium Carbonate	0.164
		9	Sodium Thiocyanate	0.192
		10	Activated Carbon (Carbon Enoanticromos)	0.022
		11	Acetone	0.333
		12	Acetonitrile	0.653
		13	Iso Propyl Alcohol	1.432
		14	Methylene Chloride	0.473
		15	Aluminium Canisters with inner & Outer Lids (with eaquel Plugs/Caps)	As per packing policy

RA may take appropriate action as per the decision of Norms Committee.

303	Case No.:215/6/82-ALC4/2014	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status: Deffered
	HQ File :01/82/050/00617/AM15/	RLA File :08/24/040/00190/AM15/	Lic.No/Date:0810132940 08.08.2014	Defer Date:25.09.2014
Decision : It was decided to defer the case for 25.09.2014 for comments of Department of Pharmaceuticals.				

304	Case No.:239/6/82-ALC4/2014	Party Name:SWISS EXPORTS PVT. LTD.	Meet No/Date:6/82-ALC4/2014 29.08.2014	Status: Deffered
	HQ File :01/82/050/00641/AM15/	RLA File :08/24/040/00180/AM15/	Lic.No/Date:0810133043 19.08.2014	Defer Date:09.10.2014
Decision : It was decided to defer the case for 09.10.2014 for comments of Department of Pharmaceuticals.				

निर्मल कुमार/NIRMAL KUMAR
उप महा निदेशक, विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार निदेशक, विदेश व्यापार
Directorate General of Foreign Trade
वाणिज्य विभाग, नई दिल्ली
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Date:25.08.2014
Place:New Delhi



Nirmal Kumar
Dy. Director General of Foreign Trade